point raised by some other friends too. We should not take over such responsibility indiscriminately. We are careful, and once a responsibility is taken, the intention is to perform it well. That 3 P.M. is why it is not possible to take on many more concerns. Yet it may be desirable, despite the limitations of the Government, to take over the control and management of concerns in the country's interests, and where the public interest is involved the Government cannot simply plead that its hands are full. They have got to do something about it. We cannot shirk that responsibility when public interest is involved. So I can assure the House that in all such cases, wherever it is considered necessary, we shall not hesitate to serve the public interest and take over the regulation such industries. It is true and I have heard also of complaints of provident funds being misused and so on and so forth. Wherever things come to our notice we to • take remedial measures. Remedial measures can be taken in different ways and it may be possible to rectify matters even without actually taking over any industry under this Act. We explore al! possibilities and take necessary steps accordingly.

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During the course of the debate, some rather extraneous matters were also raised. matters which are not relevant to this measure, if I may be permitted to say so in all humility. For instance, there was a reference to the location of certain industries under the public sector in this or that State. That is a matter which can usefully be taken up during the debate on the Budget and on the Grants and I shall be very happy, indeed, to meet those points. I do not want to say anything at this stage except that in the location of all public undertakings, we take lue care of all backward regions, subject to the economics of the project. In all such cases, the practice is to appoint a location committee which goes into the merits of the various locations. I can assure the House that generally the interests of every backward region are always kept in view. As a matter of fact, every effort is made to look at all the possible

backward regions for the purpose of location of the industries.

I have nothing else to say. I believe I have covered all the points that were raised during the speeches. I commend this Bill to the House for its acceptance.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill further to amend the Industries (Development and Regulation) Act, 1951, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now we take up the clause by clause consideration of the Bill. There are no amendments.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI T. N. SINGH: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

I. THE APPROPRIATION (RAILWAYS) BILL, 1965

II. THE APPROPRIATION (RAIL-WAYS) NO. 2 BILL, 1965

THE MINISTER OF RAILWAYS (SHR S. K. PATIL): Sir, I beg to move:

"That the Bill to authorise paymei and appropriation of certain sums fron and out of the Consolidated Fund < India for the service of the financii year 1965 66 for the purposes of Rai ways, as passed by the Lok Sabha, t taken into consideration."

There is one request. There is anoth Bill that will be taken up afterwards, i I more or less the same kind, seeking adi [Shri S. K. Patil.] tional grants. The debate may be together on both and according to your procedure you may put them to vote separately, I don't know in what way.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): There are two Bills to be considered and I hope the House has no objection to taking them together because most of the ground to be covered by the two Bills is the same.

SHRI S. K. PATIL: Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

In moving that the Appropriation (Railways) No. 2 Bill, 1965, as passed by the Lok Sabha be taken into consideration, I would like to say, by way of introduction that of the 10 Supplementary Appropriations proposed, seven are under Revenue working Expenses, namely Nos. 1, 4, 5, 6, 7, 8 and 10, one^is for increased payment to General Revenues (No. 12) and two are Works Grants (Nos. 15 and 16). The additional requirements on Revenue Account are mainly due to developments subsequent to the presentation of the Budget last year-such as the enhancement of dearness allowance and the other factors referred to in the Budget speech. The additional dividend which is payable to General Revenues is expenditure only in a technical sense. On Capital account for Works, two supplementary appropriations are being moved for additional funds, but on the whole, less money is being asked for, on Capital account than the Budget grant. I would also add by way of explanation that the latest requirements for the current year, as shown in the Supplementary Demands are slightly different from the Revised Estimates as indicated in the Book of Demands for Grants for 1965-66 presented at the time of the Budget, since the attempt is to improve the accuracy of

budgeting by using the latest available information.

The Supplementary appropriation now proposed in respect of Revenue Grants totals up to Rs. 18-75 crores (gross), which is Rs. 106 crores less than the figures in the Revised Estimates for these grants. This reduction has been possible because of certain modifications advised by the Railway Administrations after the presentation of the Railway Budget for 1965-66.

.On the works side, the latest requirement under Grants 13, 14 and 16 is less than the figures indicated in the Budget and the Revised Estimate, but under Grant No. 15 the requirement of funds is Rs. 5 12 crores more than the Budget. This increase is mainly because of the better progress on track renewals and on certain essential projects forming part of the Railway Development Programme and on some expenditure under Stores Suspense to cover payments on stores during the year based on the latest anticipations. This is explained in greater detail in the Book of Supplementary Demands for Grants. But as pointed out earlier, even though we are seeking an increase under Grant 15, overall there is no increase in the Capital expenditure. On the other hand, the overall net expenditure on works will be about Rs. 365 crores; it will be less than the Budget grant by Rs. 5 crores. All that we are now seeking in effect is only redistribution of funds between Grants which can only be effected by Parliament.

With these brief introductory remarks, Sir, I commend the Appropriation Bills for the consideration of the House.

The questions were proposed.

SHRI DAHYABHAI V. PATEL (Gujarat): Mr. Vice-Chairman, I have listened to the brief speech of the Railway Minister while making these motions and I also listened carefully to the speech of the Minister on the Railway Budget. Since I did not participate in that debate, as is the practice in this House, I will take this

opportunity of making a few remarks. I am not very enthusiastic or happy about the performance of the Railways. What we have got is a very clever speech at the time of the discussion of the Budget, and a brief speech now. It is all words. What have we got in substance? In substance we have got an increase in Railway fares, coming after the increase in the levies under Customs and Excise. All this is going to push up prices and I do not know how it helps the common man. May I say thai having taken these large sums of money from the people, we would expect from the new Railway Minister at least a new outlook, a new efficiency, a new look and I hope that he will be true to his words when he promised us faster trains, cleaner trains, better food and a cleaner administration. We may talk of sadachar or anything but look at the railway station in Delhi, the queues for tickets, see how they obtain reservations. Only yesterday I went to the railway station and half the first class coaches were empty. There is plenty of room but whenever you ask for reservation the reply is, "There is no room". It is the same case with buying tickets. (Interruption). There is some feeble voice which I did not catch. 1 will hear it and reply, if he wants a reply.

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THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Don't worry about feeble -voices. You carry on.

SHRI DAHYABHAI V. PATEL: Thank you, Mr. Vice-Chairman. I do not want to be unfair to a Member who is trying to say something.

What I would expect from the Railway Minister is results. He is a man who can give results. Can we hope that under his administration we will get faster trains? He rightly told us that the speed of the irains in India like the Frontier Mail, for instance, that comes to Delhi, is the same as it was twenty years ago. Mr. Patil has perhaps travelled recently by the Frontier Mail but I do always travel by that train and even if it comes in time, it is delayed for thirty to fortyfive minutes between Mafhura and Delhi, and very often bet-

ween Faridabad and Nizamuddin. Why i» it so? It is because there is difference in the administration of the Northern Railway and the Western Railway and the Northern Railway always treats the Western Railway in a step-motherly way. The Western Railway trains are shunted aside while the Northern Railway trains are cleared and therefore it is that even Members of Parliament cannot come in time often. This thing must be cleaned up. After all, if we are talking of integration of the country, Mr. Vice-Chairman, tfe is something called the integration of the administration also and the Railway Ad ministration which has so much resources, which has so much manpower and which has often been presided over by some of our best public men should show a better spirit than this.

Mr. Vice-Chairman, I do not know whether you were in the House or not but on the last two occasions I had mentioned about the attitude of the Railways to some of its employees. In particular, 1 have in mind the case of an employee of the Railways in Bhavnagar who stood for a small municipal election. He asked for permission. Somebody did not like him to get elected, his rival candidate pulled wires and a telegram ordering him not to stand, refusing permission, was received by him after the date of the poll. He succeeded in the election but now the Railways have dismissed him from service for standing in the election. I think this is a callous attitude in the present days of democracy. I will name the man, he is Mr. Mukund Parikh, and he hails from Bhavnagar. I would request the hon. Minister to look into it with a fresh mind. I know this case has been looked into before but it has not been looked into sympathetically. Are orders to be served on the employees or on their fathers and are they expected to comply with them after they have won the election? It is a very unfair way of dealing with the whole thing. He sent telegrams, he sent two reminders but he got no answer. I would like the Railway Administration at least under Mr. Patil to be more efficient, deal with correspondence in a quicker way and deal with the staff in a more sympathetic man-

[Shri Dahyabhai V. Patel.] ner. We have great hopes about Mr. Pari] improving the Railways. He made a moving speech on the first day and talked about the slow speed of the trains and the lack of cleanliness. This shows that he is alive to some of the problems but when are we going to get the solution? To my mind, there is one solution which only a man with drive can give and that is that while we are asking for cleanliness, better administration and drive, we also ask for better output not only on the running of trains but better output per man hour of every individual of the Railway.] think this applies not only to Railways but everywhere where the production is the lowest in the world. Could the Railway administration which treats its employees with consideration, which treats its employees liberally and well not make a beginning by showing the way by making every man give his best, his full eight hours a day and his full hour's work during that one fwur? If the Railways are able to do this, it will be a pointer to the whole country, (hat the progrese of the country can only be by better production. We will wait to see what the performance of the new Minister is in the new year.

SHRI N. PATRA (Orissa): I rise to support the demands included in the Appropriation Bills. The Railway Board was managing the affairs till 1924 when the Government came into the picture and the companies had to transfer all the assets to the Central Government. Whenever there is any national movement, whether it be on the language question or on the formation of a separate linguistic State, the Irst target has always been the Railways. People think that the Railways belong to the Central Government and they want to vidicate their grievances against the Central Government by destroying Railway property. When there was agitation in Andhra for the formation of an Andhra Pradesh, when all the legitimate ways and means did not work, they started stopping the trains and interfered with the Railway system and about one crore of rupees worth of Railway property was lost. The Vijayawada Railway station was damaged and was set on fire and it was said

the damage amounted to one crore of rupees. Similar was the case in respect of the formation of a separate State of Maharashtra.

SHRI P. K. KUMARAN (Andhra Pradesh): That is the only language your people understand.

SHRI N. PATRA: There was also interference with Railway property when th: small and peace-loving people of Orissa did not feel satisfied with the award of the Fazal Ali Commission, when Orissa did not get Seraikalla and Kharaswan. At that tune, Pun station was set on fire and Railway property was looted. In the recent language issue also, in the South, in Madras, what do you find? About four miles of railway tract was removed and at places the wagons were set on fire and there was huge loss of Railway property. Therefore, I want to suggest that instead of running the Railway administration as part of the governmental machinery, the Government should convert it into an autonomous corporation. We have so many autonomous corporations. Why not consider the proposal of forming another corporation under which will be the management of the Railway administration so that people will know that it is a separate commercial corporation and has nothing to do directly with the Government? If it is a commercial institution, they may not make it a target of their attack. So many corporations are being successfully run nowadays and there should be no difficulty in making this also into an autonomous corporation. Of ciurse, the Government can lay down a condition that they should be given a retupn of six per cent on the funds that will be placed at the disposal of the corporation. In this way, the loss of property caused by frenzied people can be avoided.

SHRI LOKANATH MISRA (Orissa): But in the city of Calcutta people also set fire to the buses that belong to the Calcutta Corporation.

SHRI N. PATRA: There is always trouble there and therefore at times the buses are attacked. However, this is my suggestion, because we find everywhere even wise

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people incite the people to interfere with Government property. They seem to feel that the only way to get their demands considered is by making people interfere Government property.

Now, I want the Railway Minister to give some thought to the simplification of the rules and regulations now in vogue in the Railways. There is a provision that if a railway worker serves for about eleven days, he will get one day's leave. Now, there are 12 lakhs and seventy thousand workers employed in the Railways and therefore it becomes necessary to maintain 12 lakhs and seventy thousand registers for keeping an account of their leave. It is a cumbersome procedure. These rules require to be changed. Instead of calculating one day's leave for every elevei. days of service which necessitates the maintenance of so many lakhs of registers, every worker should be guaranteed a month's leave for every year and thus the cumbersome procedure should be simplified.

Then there are some difficulties in the matter of casual leave also. There is a difference in the provision of casual leave between workshop and open line start'. Some people are given 13 days' leave while some are given 15 days' leave. I do not know why there should be this differentiation. The Government should look into this and see that even justice is done to everybody.

There is differentiation in the matter of the issue of railway passes also. A third class employee who puts in twenty years of hard service in the Railways is given a pass for each year after retirement, whereas a fourth class employee even after working for 30 vears is not eligible tor one pass even for every year and he is eligible for the same ones in every five years.

So also is the case with their promotions. There are about 7,50,000 fourth class workers in the Railway Administration setting a paltry sum of Rs. 110 or so. For their promotion to 3rd class category you

have reserved only 20 per cent while in the Postal Department a reservation of 50 per cent has been made for such employees. There was a Committee recently headed by Mr. Tapase, Member of Parliament, and that Committee has recommended that 50 per cent should be reserved for the promotion of fourth class employees. Therefore I request that the rules pertaining to leave, promotions, c:*'-., should be modified and simplified.

Then I come to my own province of Orissa. Now, in Orissa, the Paradip port is under construction involving the expenditure of a huge sum of money and the Central Government is going to take it over. When you are taking over its management and also financing it heavily, you should also see that it works on economic lines. Unless this port is connected with the mining area from where you get the iron ore and the steel plant at Rourkela, this big port on which you are spending huge sums of money will not be running economically. I therefore request that efforts should be made by the Railway Ministry to get it connected with Rourkela. In between Rourkela aw' Paradip at Talcher a big electrical thermal complex is under construction and there is a coal bed of about 700 miles. A railway connection between Paradip and Rourkela will help you to maintain the Paradip port economically.

In Orissa, unlike in other States, there-are no local trains. In Calcutta, Madras, Delhi and other places we find there are so many local trains which are running within the respective States but in Orissa there is not even a single train running locally and we have to depend upon the trains coming from Howrah a long distance up to Palasa. The people there have to attend courts, have to go to market and they have to face a very great difficulty in getting accommodation in those through trains. I suggest there should be local trains between Palasa and Badrak. Instead of having to depend on trains from long distances they can make two or three trips in between these two stations and this will redress one of the longstanding-

[Shri N. Patra.] grievances of the people of Orissa. 1 he people there are aggrieved that even after seventeen years of independence the Railways which are making huge profits are not catering to their demands. That is their general grievance and it is a longstanding grievance.

Then coming to the R.M.S., we find tlv.-e are eight districts within the South Orissa jurisdiction, of which six belong to Orissa, but the people who are appointed there in the postal van do not know Oriva and therefore letters often do not reach their, destinations. After independence, people have started addressing their letters in the local language and sorters of the R.M.S. do not know the Oriya language as a result of which there is always trouble between Cut-tack and Vizianagram. In fact, a suggestion was made in Calcutta to the authorities concerned and it was accepted but now Ihe trouble arises at the time of the implementation because there are some interested people in Waltair who are interfering in this.

SHRI LOKANATH MISRA: The main point in this regard is that the Railways are not prepared to give mail vans to the express trains that would carry the mail. That is the difficulty and that is how they are responsible.

SHRI N. PATRA: Therefore I request them that the control of the postal jurisdiction should be given to the Post Master General, Orissa, and that should be taken out from Waltair and tagged on to Cut-tack. That is my request.

SHRI P. K. KUMARAN: Mr. Vice-Chairman, Sir. one Bill deals with the routine expenses and the other Bill deals with expenses which have already been incurred So. there is no other go but to support it, but I would like to impose some qualifications. During the last several days, we have been seeing in papers a controversy that is going on regarding the appointment of a Wage Board. The Labour Minister is taking the stand that the appointment of a Wage Board is necessary, but our lion. Minister, Mr. Patil, is reported to have

stated in the other House that a Wage Board will not be appointed. It will be harmful to the railway workers in that they are likely to lose several benefits. I do not know of any benefits which the railwaymen now enjoy and which they are likely to lose.

SHRI AKBAR ALI KHAN: (Andhra Pradesh): When there is no demand, why do you want to agitate for it?

SHRI P. K. KUMARAN: There is already a demand. The INTUC and the Federation of All India Railwaymen are both demanding it. They have demanded the appointment of a Wage Hoard. Now, the difference between a Pay Commission and a Wage Board has not been properly appreciated or understood by the Railway Minister and the Railway Board. That is my impression. Let us look at the experience of the last two Pay Commissions. After the Pav Commissions' recommendations had been implemented, there followed a series of anomalies and negotiations started. Several protest meetings were held. Negotiating committees, arbitrations, one-man tribunal, that tribunal, this tribunal, etc. were set up and it continued. Then. the Second Commission created more anomalies. Even now the anomalies are still pending. The difficulty is that the Pay Commission has been unable to go into the different degrees of skill, workload, etc. In the case of the Wage Board, which is generally constituted with representatives from labour, from the Railway Board and an independent chairman, whoever he is, they have the benefit of getting technical advice, which the Pay Commission did not have. In the case of the First Pay Commission, of course, Shri S. Guruswami was there. But the last Pay Commission was constituted mainly by people who were defeated in the elections. They gave an award which worsened the situation on the Railways.

SHRI AKBAR ALI KHAN: Are you sure that you want to forgo the benefits of the Pay Commission's recommendations. Do you think that it is in your interests to give up the advantages of the Pay Commission's recommendations?

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SHRI P. K. KUMARAN: Wage Board also is a machinery by which collective bargaining is carried on. The experience of the Labour Ministry is that wherever a Wage Board has been appointed, it has added to the continuance of industrial peace. Of course, if industrial peace is understood as absence of strikes, then I will not say anything, but industrial peace does not mean only absence of a strike. Slowing down or silent protests also can affect productivity in any industry, including the Railways. So, my appeal to the Railway Minister is that this has got to be reconsidered. A Wage Board has got to be appointed.

Another argument which he has advanced is mat railway employees are Government servants. I do not understand how a railway employee is, a Government servant. 1 understand even the peon of a panchayat board being called a Government servant. But in the case of a man who cuts coal in a loco shed, a man who repairs, the track in the hot sun, a booking clerk who sells tickets in the stations, a ticket examiner •who checks tickets, what is his part in the functioning of the Government? The mere fact that the Railways are owned by the Government does not mean that it is a Government Department. The Railways are a commercial undertaking. The railway employees are commercial employees and they should have benefits which the other commercial employees and employees in other commercial and industrial undertakings in India are getting. These facilities he will get only by the appointment of a Wage Board, which will be able to apply modern norms of work, by undertaking work analyses and also fixing wage graphs. One facility which he is likely to lose is bis free The facility of one or two sets of free passes is not a peculiar facility, peculiar advantage, which is given only to Indian railwavmen. Railwaymen throughout the world enjoy this. Even employees of air travel companies enjoy this facility of one or two free travel passes. So, the appointment of a Wage Board cannot remove any facilities which the railway employees are now enjoying. A railway employee is not enjoying anything else which an ordinary industrial employee is not get-

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ting. So, this has got to be reconsidered by the Railway Ministry and the sooner a Wage Board is appointed, the better it is.

Another point is this. . I said that the functioning of a Wage Board adds to the continuance of industrial peace. When the question of industrial peace comes up, 1 am reminded of section 148 cases. It is exactly one year and three months now. 1 think, in December 1963, the Supreme Court gave a judgment. Now, there are still cases pending. With a secretariat which is perhaps larger than the Central Secretariat, the Railway Minister was not able to re-employ all the employees who were removed from service. Even now they are waiting for the CID reports. These people were removed from service on the basis of false reports given by the CID. Even now they are waiting for the reports. An employee who applied on the very second day of the judgment for reinstatement is still to get the order. He is qualified. They issued a circular—not that I agree with the principles enunciated in the circular— and even within the scope of the circular which they issued, he is eligible for reinstatement. It has not yet been done. There are several such cases pending throughout India.

Another case is the judgment on section 148, which was re-numbered as 149 and which is illegal. Now, the Railway Board, on the expert advice of their legal advisers, have decided that only those people who were removed six years prior to the judgment or prior to the appeal for reinstatement should be taken back to duty. I do not know and I cannot understand on what basis they have arrived at this. Normally, an employee who is removed from service, appeals against it within one month, if not the next day. Here, on this plea, they have restricted a large number of persons. There are a large number of employees who had been removed from service, on reasons which they could not establish, under this section 148, saying simply that their services were not required. There are still a number of

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[Shri P. K. Kumaran.] people who have been removed from service in 1952, 1956, etc. under N.S.S.R.— the National Safeguarding of Security Rules. Later there is a judgment of the Supreme Court that all those people who were removed from service under N.S.S.R. should be deemed to have been removed under section 148. So, they too will come under this. My point is that section 148 is illegal under the Constitution. It is illegal from the day the Constitution came into force, that is, in 1950. So, all those employees who were removed from service under section 148, since the date the Constitution came into force, should be taken back to duty. If they are not willing to come back, that is another matter, but they should be given an opportunity to come back to duty. Some of them do not live. Some of them are overaged. Whatever it is, an offer should be made and that would do a very great extent restore confidence among the employees and also restore industrial peace, which they want. In 1960 there was a strike in Secunderabad. There are still 21 employees affected. I have written to you several times. I have written to Sardar Swaran Singh. I wrote to Dasappa, who is no more. I have written to Dr. Ram Subhag Singh also, but so far nobody has found it possible to consider the case. They have attributed certain incidents. I told them personally that certain undesirable incidents did take place, burning some effigies, etc.

But the people who are responsible for that are not the people here. Those people were executive committee members of the unions. A man does not get easily elected to an executive committee unless he has got some respect, some standing among the workers and also in the area in which he lives.

Another thing which is held against them is that they assaulted the C.I.D. I do not know. They were holding a meeting and this C. I. D. man came and sat among them, pretending that he was a railway worker. Naturally, the railway workers who were on strike beat him. He cannot blame them. If I were in the meeting, I too would

have beaten him. That is the position. Because he pretended to be a railway worker they beat him. I do not think that that incident should be taken as a serious charge against them. So, I would appeal to the Minister that they should be taken back. Whenever I go to Secunderabad, it is pitiable to see them. I am telling you plainly that if they are taken back, they will not be of any use to the Railway unions because they are absolutely demoralised. But their families are suffering and their children are not getting education. Why should their family and children suffer for this thing? That is why I appeal that they should be taken back to duty. Let them live. They will not do anything. They will not be in a position to take part in any movement.

Another point is regarding the recognition of the ChTttranjan Loco Works Union. Recently, I was told that when the hon. Minister went to tSat place, he had discussion with them, there was a demonstration, he received two or three memoranda from them and he had promised consideration. That union has been functioning for the tast fifteen years. They have got a membership of more than 50 per cent, of fher strength. They have captured all the elective post in that factory. Whether it is the Library or the Staff Council or the Recreation Club, everywhere representatives get elected. They were told once that if they removed outsiders, that is, non-employees from the posts officebearers, it would be recognised. The outsider was-an M. L. A. of the West Bengal Assembly, who was an ex-employee. But now they have removed him. At least now it is high time that the question is considered and they are given recognition. I hope Mr. Patil will keep his promise.

Another point I would like to mention is that the number of higher appointments feas Increased. Of course, with the introduction of rationalisation and new machinery there is a decrease also. But generally in the olden days I used to find in certain shunting yards of small junctions there used to be one shunting jamadar, one pomtman and one coupling porter or whatever it is, and they used to manage the shunting operations of a junction. Now I find that over the shunting jamadar there is a shunting master, assistant shunting master, then yards foreman, and above him there is station master to supervise. The work load, that is, the number of wagons which are received at the junction and sent out, also has increased. But the man who does this basic work, that is, the pointman who directs or diverts the wagon from one line to another by operating the point, and also the shunting man or the coupling porter who hooks and unhooks the wagon— their number still remains the same. They have got a number of supervisors above them. It is these supervisors who give instruction on phone and write reports to the head office, but the physical work is done "by that man. The instruction is that he should hook or unhook the wagon when the two wagons come to a full stop. But the practice is that he jumps in between the two wagons and then hooks or unhooks when the wagons are in Tnotion, and then he jumps out when in motion. If today these coupling porters recide that they will work according to rules, within two hours any big junction can be brought to a jam and a bottleneck will be created, and it will take two days for the bottleneck to be relieved and the trains to be brought to normal movement. So, the position of these shunt men and coupling porters and pointsmen in all junctions has got to be reviewed. It is better to appoint a Committee of two or three officers, and let them go round and see all the junctions. They should examine the work load and they should give them two or three pointsmen etc. The number of these people should be increased. Some of these yard foremen and supervisors can be removed. There is no harm in that. Those people I mentioned understand the job.

While speaking on the Budget, I had

mentioned the point about introducing a direct train from Hyderabad. I find that the new time-table does not contain anything about it. Of course, it does not pertain to the average traveller, but people who want to travel in airconditioned third class or first class compartments must travel all I he way from Hyderabad to Kazipet and then get into a Madras compartment if they succeed in getting reservation from Madras. So an airconditioned compartment combining first class and third class from Hyderabad should be introduced. The best thing is to introduce a direct train. It has not been considered. It is high time it was considered.

Another point is this. Last year, I mentioned about the condition of the Gandhi Hospital in Secunderabad. I have also narrated in this House how a pregnant woman suddenly delivered, hearing the sound of an engine which was in the shunting yard. The shunting yard in Secunderabad is very close to the Gandhi Hospital. My suggestion is, you are going to have a South Central Railway with headquarters at Secunderabad.

SHRI AKBAR ALI KHAN: There have been heart failures also on account of this.

SHRI P. K. KUMARAN: So, it is very inconvenient for the patients. You cannot shift the shunting vard from Secunderabad. So the best thing is to negotiate with the State Government and take over the Gandhi Hospital building for the headquarters or the new Railway. Let them construct a nevv building far away from the railway. There is plenty of space in Hyderabad and they can construct a new building for the hospital. The present building can be taken over as the central office of the Railway. It can be iniproved. It is neat and ideally located and very near to the Secunderabad railway station. I hope the Minister will view this suggestion with favour.

श्री बाबा साहेब सावनेकर (महाराष्ट्र):
माननीय उपाष्ट्रक्ष महोदय, में रेलवे के
इस मोशन का समर्थन करते हुए, उनको
थैंक करते हुए, कुछ सूचनाएं रेल मंत्री
महोदय के सामने रखना चाहता हूं, जो
मैं समझता हूं कि वह जरूरत के लिहाज
से सोचेंगे।

मैं ने दो तीन मर्तवा रेलवे बजट पर बात करते हुए यह महसूस किया था कि जो निजाम रेलवे की सेंट्रल गवर्नमेंट ने लिया है, उसमें तब से अभी तक इस्पूर्वमेंट नहीं हुआ है । मैं समझता हूं कि उन स्टेंगनों की हालत वैती ही है । मैं ने अपने मंत्री महोदय राम सुभग सिंह से क्वेश्चन भी पूछा था और उन्होंने यह आश्वासन भी दिया था कि उसकी दुहस्ती की जायेगी और उसकी कुछ न कुछ डेंवलप किया जायेगा, लेकिन मैं फिर उनके सामने दो तीन वार्ते रखना चाहता हूं।

आप हमारे मनमाड स्टेंशन को देखिए। एक ब्राडगेज का प्लैंटफार्म है और एक मेंटरगेज का प्लैंटफार्म है और एक मेंटरगेज का प्लैंटफार्म है और इन प्लैंटफार्मों को देखने से मालूम होता है कि कुछ न कुछ इसमें पांशिया-लिटी और कुछ न कुछ इसमें स्टेंपमदरली ट्रीटमेंट है। मनमाड का जो मीटरगेज का प्लैंटफार्म है उसमें यह है कि आधी गाड़ी प्लैंटफार्म एर खड़ी होती है और आधी उसके वाहर खड़ी होती है और वारिश में कीचड़ में यात्रियों को चढ़ना होता है, उसमें वे चढ़ मी नहीं सकते हैं और बढ़ी, श्रीरतों को तो बहुत ही परेशानी हाती है। मैं मिनिस्टर साहब से विनर्ती करूना कि वह इस मामले में जरूर खयाल करें।

श्रव मनमाड से कछीगुड़ा तक को जो ट्रेन है, वह पहले जमाने की है। एक गोदावरी वैली एक्सप्रैस ट्रेन है जो कि 24 घंडे में एक मर्तवा आती-जाती है, वहां श्रामदती भी बढ़ी है और पैतेंजर्म भी ज्यादा होते हैं। तो रेलवे को चाहिए कि जहां-जहां श्रामदनी होती है, वहां-वहां पैसेंजर्स की सहूलियत के लिए ज्यादा खर्च किया जाये।

श्रव, हमारी पूर्णा तक हिंगोली लाइन ऐसी है कि जो स्टेशन है वह अपोजिट साइड पर है। तो वहां है वह अपोजिट साइड पर है। तो वहां ट्रेन पास न होने तक पैसेंजर्स आ जा नहीं सकते हैं, वहां पैसेंजर्स रक जाते हैं। प्लैटफार्म भी ऐसा ही है। हिंगोली एक वड़ा विजनेस सेंटर होते हुए भी, वहां के पैसेंजर्स को सुविधायें नहीं होती हैं, विजनेस सेंटर होने के गाड़ी तो देर तक खड़ी रहती है और 15 मिनट तक पैसेंजर्स को पास होने के लिए मुश्किल होती है।

ब्रौर, प्लैटफार्म कई स्टेशनों पर नहीं हैं। बारिश में, कीचड़ में, सब पैसेंजर्स की तकलीफ होती है। अपने सवाल में मैं ने धामनी और नंदपुर की मिसाल मंत्री महोदय के सामने रखी थी कि वहां स्टेशन नहीं है, वाटरप्रक कारपेट के स्टेशन बने हए हैं। उसमें स्टेशन मास्टर रहेंगे कि पैसेंजर्स रहेंगे-वड़ी खतरनाक चीज है। मैं ने दो तीन बार अपने मैनेजर से भी डिसकस किया । वे बोले. ऊपर की आयारिटी से आना चाहिये। मैं ग्राज इस मौके पर डा० राम सभग सिंह जो को दावत देता हूं कि उस लाइन पर आ कर देखें कि यहां पर मीटर गेज है और मराठवाड़ा का जो एरिया है उसमें तीन जिलों की लाइनें जाती हैं ग्रीर दो जिलों मैं तो रेलवे है ही नहीं। शोलापुर, उसमानाबाद ग्रोर ग्रीरंगाबाद की एक लाइन से मिलाने की हमारी मांग है। मराठवाडा सब बातों में सरप्लस है, मगर

हम यह नहीं जानते कि ये सरप्लस चीजें देश के श्रीर भागों में पहुंचाने के लिये रेलवे क्यों नहीं इनिभियेटिव्ह ले रही है ? गुड्स ट्रेन की यह हालत है कि हम इरिगेशन के इंजिन का जो माल भेजते हैं उसे भी एक स्टेशन से दूसरे स्तेशन तक पहुंचने से नौ-नौ रोज लगते हैं। मेरी खुद की मिसाल है कि औरंगाबाद से मैंने बाटर पाइप डिसपैच किया हिंगोली को-वह मेरी अरजेन्ट चीज थी--ग्रीर मैं ने स्टेशन मास्टर से रिवरेस्ट किया, लेकिन वह नौरोज में पहुंची । आप देखिये, कि रेलवे डिपार्टमेंट को सभी डिपार्टमेंट को एग्रीकल्चरल प्रोडक्शन के लिये को आपरेशन देना चाहिये इरिगेशन ग्रीर **प्रोजेक्ट** के लिये प्रायिटी देती चाहिये रेलवे को, जो ऐसी कोई चीजें ग्राएं तो फीरन डिसपैच करनी चाहियें। ग्रगर एक पाइप के लिये ब्राठ-ब्राठ ती-ती रोज लगें तो में समझता हुं एपिकल्चर फेल हो जायेगा । इसलिये मैं रिक्वेस्ट करता हं कि इस पर गीर करें। उस लाइन पर यह हालत है भीर गाड़ी का जो इंतिजाम है वह भी कम है। मैं उम्मीद करता है, कि मेरे यह सब कह**ने** के बाद वहां को हालत द्रुस्त हो जायेगो ।

बी० टी० स्टेशन वम्बई का जो इतना बड़ा स्टेशन है, मैं समझता हूं वहां पानी की स्केयरसिटी है। स्टेशन श्रवारिटी से पुद्रा तो वे बोलने हैं ि कारपोरेशन के बच में और हमारे बच में बात चल रह है और कारपोरेशन फेवरेबल कंसिडर नहीं करता है। मैं समझता है, भ्रगर पाटिल साहिब होते वहां तो वह टेलीफान से बात करके कि पैसें असे को इतनी पानी की दिक्कत हो रही है, उस समस्या को दूर कर सकते थे। लेकिन में भव राम सुभग सिंह जी से कहूंगा कि वी०टी० स्टेशन में पानी की इतनी दिक्कत नहीं होनी चाहिये. कारपोरेशन मामला हो तो वे फौरन छुड़ा सकते हैं; क्योंकि वी० टी० का जो यह स्टेशन है, इसमें हजारों लोग हमेशा रहते हैं ग्रीर इसलिये वहां वाटर पाइप चौबीस घंटे खुला हुआ रहना चाहिये।

रेस्टरां के बारे में मैंने यह देखा कि एक एक बड़े कान्ट्रेक्टर को तीन-तीन; चार चार रेस्टरां**दे** दिये जाते हैं, जिसका **वे** स्वयं इंतिजाम नहीं करते हैं। उसके लिये उनकी ओर से मैनेजर्स, सब-मैनेजर्स मुकर्रर किये जाते हैं, जो पैसेन्जर्स की सहिल्यत की कोई पर्वाह नहीं करते हैं। मैंने सुना है, निजामाबाद, पुणिया और श्रीरंगाबाद में रेस्टरां एक ही कान्टेक्टर को दिये जाते हैं। मैं आप से रिक्बेस्ट कळगा कि क्यों न उन अलग-अलग कान्ट्रेक्टर्स को जो सेल्फ स्पोटिंग काम करना चाहते हैं जनको इन रेस्तरां का इन्तिजाम दिया जाये ? बड़े-बड़े लोग बम्बई में झोर **है**दराबा**द** में बैठते हैं ग्रीर रेस्टरां ले लेते हैं ग्रीर अपने लोगों के जरिये से उनका इंतिजाम चलाते हैं, मुम्किन है वे लोग पैसेन्जर्स की पर्वाह नहीं करते और उससे पैसेन्जर्स को दिक्कत होती है। कहीं-कहीं तो चाय ऐती होती है कि बिल्कल पानी सरीखी होती है, खाने की चीजें भी ग्रन्छी नहीं होतीं। मैं यह पूछना चाहता ने कि क्या आपके ये कान्ट्रेक्टर्स रेलवे का बोनांफट के बास्ते हैं या पैसेन्जर्स के बास्ते हैं— मैंने इसके बारे में एक स्वाल भी पूछा था, लेकिन वह अलाऊ, नहीं किया गया। लेकिन इसके ऊपर श्राप को सोच लेना कि पैसेन्जर को सहलियत देने के लिए कान्ट्रेक्टर्स को बाइन्डिंग करन चाहिये और जो कान्ट्रेक्टर खुद सर्व नहीं करता, खुद इंतिजाम नहीं करता, उसकी [श्री बाबा साहेब सावनेकर]
यह काम नहीं देना चाहिये। बढ़े-बड़े
लोग कान्ट्रेक्ट पा जाते हैं तो वे लापरवाही
करते हैं और पैसेन्जर्स को बहुत दिक्कत
होती है और मुश्किल होती है।

स्टेशन की वाउण्ड्री के अन्दर के रास्ते ऐसे हैं कि अगर देखा जाये तो कोई तागा नहीं चल सकता, कोई आदमी नहीं चल सकता । इस वास्ते स्टेशन के जितने रास्ते हैं उनको स्टेशन की अथारिटी को और रेलवे विभाग को दुहस्त करना चाहिये ।

हमारी जो एक नयी लाइन ही गई है हिंगोली से खंडवातक, उसमें खाली एक गाड़ी चौबीस घंडे में चलती है। मैं चाहता है कि जो कान्त है रेलों का कि दो साल से ज्यादा लोड रेलवे लाइन पर नहीं होना चाहिये, तो जब दो साल हो गये तो उसके ऊपर एक गाड़ी चलनी चाहिये, एक फास्ट एक्सप्रेस चलको चाहिये; क्योंकि वह मोटर गेज लिंक ऐसा है कि "साउथ टुनार्थ ज्वाइनिंग" है, इस वास्ते उस पर ज्यादा ध्यान देना चाहिये स्रोर इसलिये मैं आपसे ज्यादा से ज्यादा रिक्वेस्ट करूंगा किये जो गुड्स ट्रैन हैं, जो इरोगेशन पाइप के सामान पहुंचाये जाते हैं, उनके लिए प्रायरिटी दी जाये।

इसके ग्रलावा हम स्टंशनों पर देखते हैं कि. कहीं भी ऐसा नहीं है कि जहां गायें ग्रीर बकरियां नहीं फिरती हैं। मेरे दो तीन पारसलों का यह हाल हुआ कि गाय बकरियां खा गई। तो उसके लिए कुछ इतिजाम किया जाये। हर स्टेशन पर गदहे, गाएं, बकरियां, जो रहती हैं, इसके लिए हर स्टेशन ग्रथारिटी को स्ट्रिक्ट वानिंग दी जाये। सुभग सिंह जी से मैं पसंनल रिक्वेस्ट करूंगा कि हमारी लाइन पर ग्रां कर वे देखें भीर इंतिजाम करें। इस मूचना के साथ मैं उम्मीद करता हूं कि मंत्री महोदय मेरी बातों पर खयाल करेंगे।

श्री विमलकुनार मन्नालालजो चोरिड्डिया (मध्य प्रदेश) : उपसमाध्यक्ष महोदय, जो यह नयी परम्परा प्रारम्भ की गई कि दो विधेयक एक साथ पास करने के लिये लिथे गये, इसको मैं ठीक नहीं समझता । प्रार्थना है कि भविष्य में इस तरह की बातें, जिस की मैं गलती कहता हूं, दोहरायी न जायें।

उपसभाष्यक्ष (श्री महाबीर प्रसांब भागंब): नयी बात नहीं है। ऐसा पहले भी हुन्ना है।

्र<mark>श्री ए० बी० वाज ∤े</mark>थी (उत्तर प्रदेश) :ः हां, गलत बात पहले भी हो सकती है । ⊹

श्री विमलकुमार मन्नालालजी चौरड़िया : तां ध्रगर ग़लती दोहरायी जाये तो ठोक लगता नहीं ।

उपसभाध्यक्ष महोदय, गत् वर्ष जब विनियोग विधेयक पर मैंने चर्चा की थी उस समय शासन को इस बात की चेतावनी दो थी कि रेल' के किराये बढ़ा देने के वाद भी ग्राप जो ग्रपेक्षा करते हैं कि उसके ग्रनुसार ग्रापको ग्रामदनी नहीं होगी गुड्स के, माल के ढोते से, वही बात सत्य प्रमाणितहुई । गत वर्ष जो अनुमान किया गया था उसमें 25 करोड़ रुपये की कमी हमारी सरकार को उठानी पड़ी। इस वर्षभी हमारी सरकार ने जो भी यह बृद्धिमानी की है कि उन्होंने ऐसी सामग्री के ऊपर अधिक किराया बढ़ाया है श्रीर जो दूसरे लोग दूसरे भाध्यमों से ले जाने में कठिनाई महसूस करते हैं, ती उसमें किराया बढ़ा कर कुछ न कुछ विशेष प्राप्त करेंगे, किन्तुलक्ष्य तक फिर भी न पहुंच पार्येगे। हमारी सरकार का रदैया एक व्यापारिक ढंग का नहीं हो कर नौकर-

शाही जैसा हो गया है। इस तरीके का होने के कारण जो यह अपेक्षा करते हैं कि उसके अनुरूप धन प्राप्त कर सकेंगे, मुझे तो गंगा है और इसका मूल कारण यह है कि हमारा रेलवे विभाग माल जल्दी पहुंचाने में समर्थ यद्यपि रोड ट्रान्सपोर्ट बालों का किराया ब्रधिक है, लेकिन चंकि वे माल जल्दी से पहुंचा देते हैं ग्रीर उनके द्वारा माल की सुरक्षा होती है, जब कि रेलवे में माल चढ़ाने और उतारने में भेंट पूजा करनी पड़ती है, तब रोड ट्रान्सपोर्ट में नुक्सानों के होने पर ग्रविलम्ब भुगतान हो जाता है स्रोर इसके ग्रलावा उनमें एक व्यापारिक ञ्यवहार होता है, जिसका हमारे रेलवे के कर्मचारियों में ग्रभाव है, ग्रीर रोड ट्रान्सपोर्ट वालों के पास कोई भी जाता है तो उससे बड़े प्रेम से बातें करते हैं, उसका माल ग्रगर घर पर ले जाने के लिए दो कदम चलना पड़े तो वहां तक पहुंचा दिया जाता है, और यहां जब तक भेंट पूजा न दो तब तक न माल चढ़ता है न उतरता हमारे रेलवे में रोड टांस-पोर्टकी तुलना में सस्तो दर होने के बावजद हम अपनी कमाई पूरी नहीं कर सकते ग्रौर जब तक हमारी सरकार इन बातों को व्यापारिक ढंग से हल करने के लिए कटिबद्ध नहीं होती, तब तक यह संभव नहीं कि हमारी सरकार इसमें विशेष प्रगति कर सके । ग्रगर हम सचम्च चाहते हैं कि विशेष प्रगति करनी है तो उसको व्यापारिक ढंग से इन बातों को ध्यान में रख कर ग्राहकों में विश्वास उत्पन्न कर आगे बढ़ना चाहिये ।

Appropriation (Railways)

Bill, 1965 and

एक बात भीर विशेष हो गई है जिससे रेलवे की ग्रामदनी को भौर भी खतरा हो गया है। ग्राभी हाल में 24 फरवरी को हिन्दुस्तान टाइम्स में एक समाचार Theft in trains, प्रकाशित हम्राथाः

No. 2 Bill, 1965

Government not liable to pay damages. उसमें सुप्रीम कोर्टका एक निर्णय हुन्ना। उस केस में ऐसा हुआ। था कि एक व्यापारी ने 60 गांठें बाडीबन्दर से वैद्यनाथधाम भेजीं श्रौर वे 60 की बजाय 20 ही पहुंचीं। उसने मुकदमा किया, हाईकोटं ने डिकी दी। मगर सुप्रीम कोर्ट ने यह ठहराया कि हमारी ट्रेन्स लाएब्ल नहीं । कानून की द्ष्टि से हमारी सरकार, रेलवे विभाग, जरूर जीत गई, मगर नैतिकता की दृष्टि से ग्रीर एक व्यापारिक की दृष्टि से एक वहत बड़ा ग्रहित होगा, हमारी साख को धक्का लगेगा। इस तरह से जो उनके जिम्मे माल ढोने का काम किया गया ग्रौर उसमें कमी हो गई ग्रौर फिर कहा कि हम जिम्मेदार नहीं, ऐसी स्थिति में हाथ जोड़ने पर भी आपके यहां माल ढुलवाने के लिए कोई नहीं ग्रायेगा। जब तक कोई मजबूर नहीं होगा, उसके पास कोई दूसरा ग्रालटरनेटिव नहीं होगा तब तक ग्रापके यहां कोई ग्राने वाला नहीं है। इसलिये ग्रापको एक व्यापारिक हिसाब से चलना ग्रीर ग्रगर किसी का नुक्सान है तो उसकी जिम्मेदारी भुगतनी चाहिये, लेकिन ग्रगर ग्राप किराया बढ़ा कर भी ऐसा नहीं करते और मुकदमा जीत लेते हैं तो यह आपके व्यापार को धक्का पहुंचाने वाली चीज है। इस दिष्ट से हमारी सरकार को कुछ न कुछ करना चाहिये।

4 P.M.

उस रोज पाटिल साहिब ने भाषण दिया तो ऐसा लगा कि जैसे वे ग्रासमान से चांद को उतार कर ले भ्राये हैं। लेकिन मैं यह महसूस करता हूं कि रेलों की जो गति पहले थी वही ग्राज भी है । उन्होंने ग्रपने भाषण में कहा था कि ग्रव रेलों की गति

[श्री विमलकुमार मन्नालाल जो चौरडिया] बहुत तेज हो जायेगी, लेकिन जो नया टाइम टेबल है उसको देखने से ऐसा मालूम नहीं देता है कि समस्त गाड़ियों की गति तेज हो गई है ; वरन कुछ की गति धीमी ही हो गई है। मैं ग्रापके सामने एक दो उदाहरण रख देना चाहता हूं। मथुरा से जो ट्रेन बड़ौदा तक जाती थी वह सन् 1964 के अक्टबर में 27 घंटे 30 मिनट लेती थी और अब 1965 में वह 27 घंटे 55 मिनट लेगी। इसके माने यह हए कि यह गाड़ी पहले से 25 मिनट ग्रधिक लेगी । इसी तरह से मथुरा से नागदा तक यह गाडी 16 घंटे 49 मिनट लेती थी, लेकिन ग्रब 1965 में 17 घंटे 17 मिनट लेगी यानी 28 मिनट ज्यादा समय लेगी । इसी तरह से जबलपुर से बीना तक सन 1961 में गाड़ी 12 घंटे का समय लेती थी, **ग्रक्ट**बर 1964 में 12 घंटे 55 मिनट का समय लेती थी लेकिन अप्रैल, 1965 में 13 घंटे 15 मिनट का समय लेगी। पाटिल साहिब ने अपने भाषण में कहा कि हम भ्रासमान से चांद को उतार कर ले आये हैं और आपको अच्छी तरह से मालुम हो जाएगा कि किस तरह से गाड़ियों की गति तेज हो गई है। मेरा तो यह कहना है कि गति तेज नहीं हुई है, बल्कि कहीं-कहीं उल्टी दिशा की योर हम बढ़ रहे हैं। पाटिल साहिब ने एक ग्रन्छा भाषण दे कर लोगों को अच्छी बात बतला दी। एक पक्ष की बात कह कर उन्होंने लोगों को खुश कर दिया, लेकिन उन्होंने दूसरे पक्ष की बात नहीं कही जो कि न्यायसंगत मालूम नहीं देती है। हमारी सरकार यह नहीं सोचती है कि अगर गाड़ियों का समय एवं गति को रखा जायेगा तो लोगों को सुविधा होगी । मथुरा-बड़ौदा जाने वाली जो ट्रेन है वह नागदा के पास जा कर ग्रहमदा-बाद से जो भोपाल जाने वाली गाड़ी है, उसको मिलाती है, लेकिन हमारी सरकार की यह देन हमेशा लेट चलती है। पहले इन दो ट्रेनों में 1 घंटे का मारजिन था, लेकिन तब भी कई दफ्ता यह गाड़ी नहीं मिलती है। अब सरकार ने जो नया टाइम टेबल बनाया है उसके अनुसार ग्रव केवल 29 ही मिनट का ग्रन्तर रह गया है जबकि पहले एक घंटा मिलता था। ऐसी स्थिति में अब तो इस देन के मिलने की सम्भावना कतई नहीं रही; क्योंकि इतना कम समय रह जाता है कि कोई भ्रादमी इस गाडी को पकड सके। हमारे मिनिस्टर साहिब के श्रच्छे वदतच्य देने से ट्रेनों की रपतार तेज नहीं हो पायेगी। अगर हमारे इंजिन डाइवर स्पीड अप नही करेंगे और अगर कहीं पर कासिंग आ गया श्रीर साइड पर गाडी पटक देंगे तो जो ग्राप व्यवस्था ठीक करना चाहते हैं, उसकी अपेक्षा ज्यादा बिगड जायेगी । मैं तो यह कहना चाहता हूं कि ग्राप चाहे मथरा-बड़ीदा गाड़ी को एक घण्टा जल्दी चलायें, तो ग्रापत्ति नहीं, किन्तु लोगों को पहां पर कनेवशन मिल जाये तथा लोगों में किसी तरह का संभय न रह जाये, ऐसी निश्चितता चाहिये । श्रमी श्रप्रैल से जो टाइम टेवल चाल होने वाला है, उसमें संशोधन किया जा सकता है; क्योंकि अभी काफी समय है। ग्रगर ग्राप जानबुझ कर ऐसा नहीं करना चाहते हैं तो इसके माने यह हुए कि ब्राप अपनी आमदनी स्वयं कम करना चाहते हैं श्रीर लोगों को सुविधा भी नहीं देना चाहते हैं। लोग तो मजबूर हैं; क्योंकि आपकी सेवा के सिवाय और कोई रास्ता उन के लिए नहीं है। इसलिये मेरी भ्राप से प्रार्थना है कि इस बारे में ग्राप कोई ठीक व्यवस्था ग्रवश्य करें। पाटिल साहिब ने उस रोज भाषण देकर लोगों को जो भ्रम में डाला है, वह ठीक नहीं है। ग्रमर हम प्रगति के युग पर चलना चाहते हैं, तरे हमें समय के अनुसार ग्रागे बढ़ना चाहिये। लेकिन जिस तरह से इस समय कार्य हो रहा है, वह ठीक नहीं सगता है।

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उपसभाष्ट्र्यक्ष महोदय, 17 मार्च 1964 को मैंने निवेदन किया था कि हमारे रेलवे टाइम टेबलों में कुछ गलती है। इसमें कुछ मोटरों के टाइम टेबल गलत दिये गये थे. जबकि **बे मोटरें** जुन, 1963 में ही बन्द हो चुकी थीं। ग्रक्टबर ग्रीर ग्रप्रैल, 1964 के टाइम टेवलों में भी वह गलती दहराई गई। उसकी चेतावनी मैं मार्च, 1964 में दे चुका था। इस बार स्घार किया गया तो आलोचना से बचने के लिए जो कई मोटरों के कनेक्शन के टाइम टैबल थे, वे नहीं दिये गये। हमारे जो बड़े-बड़े ब्राफिसर यहां बैठते हैं वे केवल बातें सून कर वापस चले जाते हैं। माननीय मंत्री जी जब बात सुनते हैं तो वे यह समझ लेते हैं कि तंत्री इन बातों को समझ लेंगे और तंत्री समझते हैं कि जो संतरी हैं वे काम करेंगे और इस तरह से काम नहीं हो पाता है। तो ऐसी स्थिति में यह 6 महीने की सुनवाई न होकर इस टाइम टेबल को ठीक नहीं किया गया भ्रार उसके लिए जिम्मेदार कौन है ? सिर्फ ग्रालोचना के डर की बजह से काफी जानकारी नहीं दी गई, लेकिन मेरा निवेदन यह है कि इस टाइम टेबल में नई मोटरी के कनेक्शन के बारे में लिखने का प्रयत्न क्यों नहीं किवा गया ? प्रगर यह बात ग्रालोचना से बचने के लिए ही की गई है तो यह न्यायसंगत नहीं है ।

ग्रब एक और बात मैं कहना चाहता हं जिसे मैं कई बार कह चुका हं ग्रीर वह यह है कि सीकर से चूरू तक डिफरेन्स 91 किलो मीटर का है, लेकिन हमारी सरकार 134 किलो मीटर का किराया लेती है। दूसरी तरफ हावड़ा से मुगलसराय तक दूरी 757 किलो मीटर है चौर किराया 661 किलो मीटर का लिया जाता है। ऐसे ग्रीर भी

कई उदाहरण हैं भौर मैं माननीय मंत्री जी से पूछना चाहता है कि चुरू ग्रीर सीकर के लोगों ने ही कौन सा गुनाह किया है, उनसे ज्यादा किराया क्यों लिया जाता है ? अगर याप यह कहते हैं कि जो गाड़ियां घाटे में चलती हैं वहां पर ज्यादा किराया लिया जाता है तो मैं आप से पूछना चाहता हं कि सदर्न रेलवे में वर्षों से करोड़ों रुपये का घाटा हो रहा है। इतना ही नहीं, यत वर्ष आपने कहा था कि इस रेलवे को 5 करोड़ 11 लाख 9 हजार का बाटा हुआ, जबकि पुनरीक्षित ग्रनमान में 6 करोड़ 13 लाख का घाटा बताया । जो देल शुरू से अभी तक घाटे में चल रही है उसका किराया क्यों नहीं बढाया जाता है ? लेकिन जो छोटे-छोटे हिस्ते हैं, जो पिछड़े हुए हैं, उन पर ही किराया क्यों बढ़ाया जा रहा है ? अगर आप यह चाहते हैं कि जो रेलवे चाटे में चल रही है वहां पर फिराया बढ़ाया जाना चाहिये, तो जो दूसरे रेलने में करोड़ों रुपयों का घाटा हो रहा है वहां किराया क्यों नहीं बढाया जाता है ? ग्राप जो यह दो तरह की बात कर रहे हैं वह न्यायसंगत नहीं है । यह तो वैसा ही हो गया, जैसा कि एक कहावत है, प्रत्येर नगरी, चौपट राजा। आप एक तरफ तो कुछ बरते हैं और दूसरी तरफ कुछ, इस तरह से आप एक सिद्धांतहीन व्यवस्था चला रहे हैं। धाप जपना एक सिद्धांत तय कीजिये कि जो घाडे की रेलवे होंगी उनका किराया बढ़ाया जायेगा, चाहे वह सदन रेलवे हो, चाहे नदन रेलवे हो, चाहे सेन्ट्रल रेलवे हो, लेकिन हमारी सरकार यह बात नहीं करती है जो कि न्यायसंगत माल्म नहीं देता है।

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हमारे मंत्री जी ने अपने भाषण में कहा कि सब यात्री आराम से सफर करते हैं और उनकी सुख-मुविधा के लिए हमने सब कुछ रेलों में कर दिया है। लेकिन मैं उनसे एक प्रश्न पूछना चाहता है कि रेलवे कन्वेन्शन

[श्री विमलकुमार मन्नालालजो चौरडिया] कमेटी ने 1949 में जो रिपोर्ट दी थी उसकी सिफारिशों के ग्रनुसार व निर्णय के ग्रनुसार 1 अप्रैल, 1950 से प्रतिवर्ष 3 करोड़ रूपया वैसेन्जरों की अमेनिटीज के ऊपर खर्च करना चाहिये था. लेकिन आपने कितना किया? 3 करोड़ के हिसाब से मेरे पास 13 साल का हिसाब है ग्रीर इस तरह से ग्रापने करीब करीव 357 लाख रुपया कम खर्च किया। यह बात किस कारण हुई ? केवल आपको गलतो कं बजह से और ग्राप इस बारे में कोई ठीक व्यवस्थानहीं कर सके। जो भी सन् । 950 में रुस्ये की कीमत थी, उसके मकाबले में ग्राज उसकी कीमत बहुत कम हो गई है, जबकि 3 करोड़ रुपया प्रतिवर्ष पैसेन्जर स्रमेनिटीज में खर्च करने की सिफारिश की गई है। ग्राप यह खर्चनहीं करते ग्रौर इस तरह से लोगों को घोखा देने का प्रयत्न करते हैं। मैं श्रापके सामने झालवाड़ रोड का किस्सा कहता हं कि वैस्टर्न रेलवे ने इस वर्ष केवल 81 हजार रुपये की व्यवस्था पीने के पानी के लिए की है, लेकिन हम कई वर्षों से चिल्लाते ग्रा रहे हैं वहां पर पानी की कोई ब्यवस्थानहीं की जाती है। वहां पर पीने योग्य पानी नहीं मिलता है जिससे लोगों को बड़ी कठिनाई का सामना करना पड़ता है, लेकिन हमारी सरकार इस तरह की व्यवस्था करने के लिए तत्पर नहीं है। कभी वहांपर टैंकर ग्राते हैं ग्रौर कभी नहीं ग्राते हैं ग्रौर ग्रभी तक वहां पर पानी की ठीक व्यवस्था करने का सरकार की तरफ से कोई ठोस प्रयत्न नहीं किया गया है। जब वहां पर पानी की व्यवस्था नहीं है, तो ग्रासपास कुंवें क्यों नहीं खुदवाये जाते हैं ग्रथवा कुएं को ग्रक्वायर क्यों नहीं करते, ताकि वहां से पानी लाया जा सके ? इस बात की तरफ हमारी सरकार को ग्रवश्य प्यान देना चाहिये ।

मैं एक बात भीर अर्ज करना चाहता हूं भीर मैं यह किसी जातपात के आधार पर जहीं कह रहा हूं; बस्कि शुद्धता को सामने रख कर कहना चाहता हूं। हमारे रेलवे स्टेशनों में जो लोग पानी पिलाते हैं, वे जिस हाथ से पानी पिलाते हैं, वे जिस हाथ से पानी पिलाते हैं, उसी हाथ से बीड़ी भी पीते रहते हैं। अक्सर स्टेशनों में जो पानी पिलाते हैं उनके मुंह में बीड़ी लगी रहती है और धुंआ उड़ाते हुए वे लोगों को पानी पिलाते हैं। इसलिए मेरी प्रार्थना यह है कि जो लोग इस तरह से पानी पिलाते हैं उन्हें पानी पिलाते समय बीड़ी पीने से मना कर दिया जाना चाहिये और इसके लिए सरकार को उचित व्यवस्था करनी चाहिये।

ग्रव मैं स्पेशल देनों के बारे में कहना चाहता हं । हमारी जो सरकार है, वह कांग्रेस के प्रति बड़ी उदार है; क्योंकि वह उस दल से चुनी जा कर भ्राई है। भ्रगर वह उदार नहीं होगी तो कल लुटिया डुब जायेगी । मैं सरकार से यह पूछना चाहता हूं कि विजयवाड़ा में जनसंघ का ग्रधिवेशन हुग्रा था उस समय उसने यात्रियों की सुविधा के लिए स्पेशल ट्रेन क्यों नहीं चलाई, उस समय स्पेशल ट्रेन्स की व्यवस्था क्यों नहीं की ? सरकार ने यह कारण बतलाया कि उस समय कुम्भ का मेला हो रहा था। लेकिन मैं यह पूछना चाहता हूं कि जब कांग्रेस का अधिवेशन हो रहा था तब उसने इतनी स्पेशल ट्रेनें क्यों चलाई जब कि गाडियां लगभग खाली चलती थीं ? जब जनसंघ के ग्रधिवेशन में यातियों को गाडियों में जगह तक नहीं मिलती थी। उसने कांग्रेस के अधिवेशन में जो गाड़ियां चलाई वह व्यापारिक दृष्टि से नहीं चलाई; बल्कि राजनैतिक दृष्टि से चलाई ग्रीर मैं माननीय मंत्री जी को पोलिटिकल करप्शन की उपमा से विभूषित करना चाहता हूं।

एक बात में श्रीर धर्ज कर देना चाहता हूं। श्रभी तक तीसरे दर्जे के यातियों के जो श्रांकड़े दिये गये हैं, उसके हिसाब से ऊंचे दर्जे की श्रेणी वाले केवल 24 करोड़ रुपया देते हैं और तीसरे दर्जे के याती 176 करोड़ रुपया देते हैं, लेकिन जो 176 करोड़ रुपया देते हैं उनकी इतनी भयंकर दुवंशा हो रही है।

डाक्टर साहिब से मैं प्रार्थना करूंगा कि ग्राप दिल्ली के रेलवे स्टेशन पर ही चले जाइये ग्रौर देखिये कि वहां क्या हालत है। वहां इतनी भयंकर दूर्दशा है कि एक बच्चा सिर पर बैठा है, एक बच्चा बगल में है, पीछे ग्रीरत भागती आ रही है और उसका शरीर भीड में धक्का मक्का खाता रहता है, और हमारी मातायों और वहनों की ऐसी भवंकर दुईशा ग्रौर हमारे भाइयों की ऐसी भयंकर दुर्दशा ब्रापको और कहीं श्रन्य स्थान पर देखने को नहीं मिलेगी। क्या वे पैसे देकर नहीं चलते हैं ? क्या वे श्रापको पैसे नहीं देते हैं ? हमारी व्यवस्था के कारण हमारे जनसाधारण में से बाए हुए हभारे मंत्री लोग भी उनके दःख दर्द को दूर नहीं कर सकें ग्रीर उनकी कठि-नाइयों को नहीं मिटा सके, यह बात ठीक नहीं कही जा सकती।

कोटा स्टेशन पर बहुत भीड़ रहती है। हमने कई दफा प्रार्थना की कि बीना से ब्राकर के जो गाड़ी कोटा में पड़ी रहती है, उसको सवाई माधोपुर तक बढा दिया जाय या नागदा तक बढा दिया जाय, मगर हमारे यहां लालफीताशाही का ऐसा चक्कर पड़ जाता है कि उसमें हमारे डाक्टर साहिब सरीखे बुद्धिमान ब्रादमी भी फंस कर रह जाते हैं।

ग्रव मैं और विशेष तो कुछ कहना नहीं चाहता, लेकिन रेलवे कर्मचारियों के बारे में यह कहना चाहुंगा कि उनको राजनीति में हिस्सा लेना चाहिए या नहीं। हम प्रति दिन इस बात की चर्चा करते हैं कि पब्लिक सेक्टर में हमारा काम बढ़ना चाहिये। श्रीर हम ग्रपने देश के जनसंख्या के बहुत बड़े हिस्से को सेक्टर में लगा देना चाहते हैं। लेकिन ग्राप देखिये कि युनाइटेड किंगडम सरीखे देश में केवल 16 प्रतिशत ऐसे कर्मचारी हैं जिनको किसी प्रकार की राजनीति में भाग लेने का अधिकार नहीं है। 28 प्रतिशत ऐसे कर्मचारी हैं जो राजनैतिक चनाव में प्रचार कर सकते हैं मगर चनाव लड नहीं सकते हैं ग्रीर 56 प्रतिशत जो लोग हैं, वे चुनाव भी लड़ सकते हैं और राजनीति का प्रचार भी कर सकते हैं तो फिर क्यों न हमारे रेलवे कर्मचारियों के लिए भी यही व्यवस्था हो ? जो इंटलिजेंस डिपार्टमेंट के हैं या हमारी सुरक्षा की दिष्ट से ग्रावश्यक हैं. उन प्रधिकारियों को छोड़ कर के बाकी सबको ग्राप इस बात की छट दें कि वे चनाव भी लड़ सकें, राजनीति का प्रचार भी कर सकें और उनमें से कुछ यहां की कुर्सियों पर आ कर के बैठ सकें ग्रौर इस तरह यदि वे ग्रपनी व्यवस्था भी सूचारु रूप से चला सकें, तो बहत ठीक होगा ।

Appropriation (Railways)

No. 2 Bill, 1965

उपसभाष्यक्ष महोदय, नई रेलवे लाइन्स के वारे में मैं यह कहंगा कि ग्राप मध्य प्रदेश ग्रौर राजस्थान दोनों के नक्शे उठा लें ग्रीर मंत्री महोदय को दिखलायें कि वहां कितनी दूर दूर रेलवे लाइन्स हैं। मजबूरी के कारण ग्रगर दिल्ली को बम्बई से मिलाना हो या भ्रौर कोई मजबुरी हो, तो चाहे कोई नई रेलवे लाइन निकल जाय, वरना वैसे वहां कोई नई रेलवे लाइन निकालने के सम्बन्ध में ध्यान नहीं दिया जाता है। हमारी सरकार ने इन्दीर से दोहद तक ग्रीर कोटा से चित्तीड तक सर्वे कराया, लेकिन उसको दाखिल दफ्तर कर दिया गया । केवल लोगों की ग्रांखों के ग्रांस पोंछने के लिये कुछ इधर उधर के काम करने को कह देते हैं किन्तु उससे काम नहीं चलेगा। जब तक हमारी सरकार वहां नई लाइनें नहीं खोलती है, तब तक केवल सर्वे कराने से कोई लाभ होने वाला नहीं है।

ग्रन्त में एक निवेदन ग्रौर कर दूं कि ग्राज हमारे रेलवे स्टेशनों पर इतना ग्रश्लील साहित्य बिकता है कि दूसरे केन्द्रों पर कम विकता है मेहरवानी कर के अगर ए० एव०

[श्री विमलकुमार मन्नालालजी चौरड़िया]
व्हीलर ग्रापका प्रिय है या हमारी कांट्रेक्ट
की गर्ते ऐसी हैं कि हम उसको हटाने में
ग्रसमर्थ हैं, तो कम से कम इस ग्रक्लील साहित्य
पर ही प्रतिबंध लगा दीजिए, जिस से वहां
पर लोगों में ग्रक्लीलता का भाव न बढ़े
बिल्क ग्राध्यात्मिक भाव बढ़ सके, तो ग्रच्छा
होगा।

इसके अतिरिक्त हिन्दी के लिये रेलवे में जो पहले प्रयत्न किया गया था, सन् 65 के बाद वह उल्टी दिशा में चल रहा है, इसलिये इस दिशा में आप कुछ कर सकें तो ज्यादा अच्छा होगा।

श्रीर श्रापकी गलतियों की घटनाएं इस श्राडिट रिपोर्ट में बहुत हैं। उसको मैं पढ़ना नहीं चाहता। उसको श्राप स्वयं देख कर के अपना ज्ञान बढ़ाइये श्रीर श्रागे कुछ इस दिशा में करिये, तो ठीक रहेगा।

SHRIMATI NANDINI SATPATHY (Orissa): Mr. Vice-Chairman, while lending my support to this Bill, I would like to make a few observations. Everyone of us knows that overcrowding in trains has become a general phenomenon not only in the long-distance trains but in most of the trains. It is very natural that in a developing country like ours where industry and business are growing this overcrowding is nothing but normal but at trie same time we will have to see how the passengers are travelling.

SHRI DAHYABHAI V. PATEL: The Railway Minister is also going to Haveli Ram.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He is within sight,

SHRIMATI NANDINI SATPATHY: It Is quite natural that people will travel from one place to another and this number is increasing day by day. Most of these passengers are naturally third class pas-

sengers. So I would like to request the Minister to run more Janata Expresses and attach more third class coaches to different trains. In this regard I would like to mention that there are two trains running from Howrah to Madras through Orissa— the Madras Express and the Puri-Howrah Express. These trains are mostly overcrowded. As you know, Orissa is developing very rapidly and everyday many business people, for business and other work, are coming to Calcutta. These trains are very heavily crowded. 3o I would request the Railway Minister to attach more third class sleeper coaches to these two trains. As I have already mentioned, the number of third class passengers is increasing and so more amenities should be provided for them. Very few people could manage to get their berths reserved in the sleeper coaches. It is very difficult for them also. So most of the passengers travel by the ordinary third class coaches. We all have experienced, most of us, that the ordinal y third class coaches are very bad and there are very little amenities there. Hence the people have to suffer greatly. In summer, mostly the fans go out of order and the people have to suffer because of this also. In these third class compartments, generally, the dining car bearers do not come and the people are not provided with meals. I know that it is very difficult to supply food to these third class passengers who travel by the general compartments but at the same time we will have to realise the difficulties of the passengers because if they once get out of their compartments, it will be difficult for them to find place again in the compartments. So something must be done in regard to this.

In this connection, I would Iikj mention about the condition of the dining car bearers. I have already put a question and have got an answer about this. Most of these bearers are appointed oa a commission basis. As we all know, these bearers have to run great risks as they have to get up and get down from running trains very frequently with trays ia their hands. These poor people are given very little commission only and no other facilities are provided to them. So I would re-

quest the Minister to make these bearers permanent in their .service or to provide certain other facilities for them.

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SHRI AKBAR ALI KHAN: Quite right.

SHRIMATI NANDINI SATPATHY: And the point which I would like to mention here is about the corruption among the railway staff. Most of us must have experienced this some time or the other. The passengers who want to get their berths reserved will have to face a great deal of difficulty while doing this. Sometimes we hear the complaint that berths are there tut the people wanting to travel aie not getting them. The complaint is also very frequently made that the railway staff who are in charge of these berths keep some berths in their hands and give them to the passengers who come late and pay them more money. So I think some attention should be given to this so that it will help the railway passengers travelling in 111 Class as well as in I Class.

Sir, in regard to Orissa I want to say something. As my hon, friend has mentioned, recently the Director-General of Posts and Telegraphs has been very kind to sanction R.M.S. Circle to Orissa, and it will be very useful for the people of southern Orissa to get their mail in time, but I am surprised to find after the sanction of this R.M.S. Circle to Orissa that the Southern and South-Eastern Railways are not willing, rather are refusing to place a Mail van in the Madras Express for carrying this mail. I would like to draw the attention of the Railway Minister to this and request him to see that a mail van is attached to the Madras Express as quickly as possible and thus increase the postal facilities in Orissa.

SHRI LOKANATH MISRA (Orissa): The Minister has expressed his willingness by smiling.

SHRIMATI NANDINI SATPATHY: There has been a demand from the people of South very often, so many times, to .•run a daily Janata Express from Bombay

to Cochin. As many people, thousands of people from South, are working in Bombay this train is very necessary for them. Sometimes, in summer, some special trains are run from Bombay to Cochin, but this is not at all sufficient for the passengers. So, if this daily Janata Express from Bombay to Cochin could be run. It will be of great help for the people from South who are working in Bombay.

Lastly, Sir, I would like to mention that, as Orissa, which is a developing State in this country, is growing very rapidly in the industrial field, and as the State is full of natural resources, we require many more railway lines there. Among them the most important is the line linking Paradip with the hinterland of Nayagarh from which iron ore is being exported to Japan. Many hon, Members from Orissa have stressed this point and I would like to join with them in stressing it again, in stressing that this point should be considered by the Railway Ministry as early as possible. There is one argument, that the express highway is there and the transport facility for the iron ore could be had on that express highway. But, Sir, the cost of this road transport is so big that it will not bring any gain to the State. So I would like to request the Railway Minister again to consider this and sanction this railway line as early as possible and thus help in the progress of the State. Thank you.

SHRI T. S. **PATTABIRAMAN** (Madras): Mr. Vice-Chairman, Sir, I rise to congratulate the Railway Ministry on their excellent performance in the past year. The Railways have ceased to be a sick child and it has been able to stand on its own legs, and it has been also our privilege to see that what was a very sorry state of affairs about a decade ago has become one of the best and finest organisations of India. I am very happy that the question of the speeding up of the trains has been taken up by the Ministry seriously at the instance of our very able Minister and the Minister of Railway They are very anxious that the State railways should be of great service to the people, that they should also be of real service to the people. In the April rail-

[Shri T. S. Pattabiraman.] way directory we find that most of the mail trains have been speeded up and that they will be serving the people without much inconvenience to them. I would like to say only one thing in this respect, that all the through trains or long distance trains are now not having dining cars. While the hon. Member from Orissa was speaking, she was also making the point that there must be more comforts provided to the passengers, and to me one of (he main comforts is the arrangement for the supply of food. For a person travelling from Madras to Delhi, or Delhi to Bombay, or Delhi to Calcutta food becomes a great problem, especially when these long distance trains arrive at stalions at a very wrong hour and thus people are denied their food. So I would like to impress on the Railway Minister, I would like to request the hon. Railway Minister that arrangements should be made whereby every long distance train will carry a restaurant car, or else people will be denied assured supply of food in time. This is a primary necessity and though it may not be practicable or possible in the immediate future, 1 hope that within a year or two all these long distance trains will run with dining cars attached to them. While I am congratulating the Railway Ministry for their all-round achievements-I am not alone in doing so; many other Members have done it; even Opposition Members have been paying compliments; there has been very little criticism of the Railways; it is really a good compliment to our Minister and Minister of State for railways-permit me, Sir, to point out a great injustice or a great handicap to which the non-Hindi-speaking people are being put, especially in the Southern Railway, by the issue of circulars. I am placing before you a copy of the Southern Railway Gazette published by the Southern Railway, giving therein the orders of the Railway Board in a consolidated manner. Not only our late Prime Minister, Pandit Jawaharlal Nehru, but also our present Prime Minister, Mr. Lai Bahadur Shastri, and the Home Minister, Mr. Nanda, have been assuring that in the matter of promotions, in the matter of selection, in the matter of confirmation, etc. lack of knowledge of Hindi will not be taken into

consideration and that nobody will be penalised on that score, that lack of knowledge of Hindi will not be a handicap under any circumstance. This has been assured more than once on the floor of this House and outside, and to a great extent, I must say, it has been honoured and it has been followed by the Railway Ministry. But I wonder, Sir, whether the Railway Board comes under the orders of the Home Ministry. In respect of many things the Railway Board seems to be completely ignorant of the Home Minister's speeches or the Prime Minister's assurances or the Government's policy in these matters. Now in this Southern Railway Gazette dated Monday. 16th November 1964, the Southern Railway have given on pages 421 and 422 "A Compendium of Directives issued by the Railway Board for the progressive Use of Hindi on Railways". I do not want to burden you with the particulars of all of them but I will read only a few of the orders and circulars which, of course, have not been passed only now; I would like to he very fair and I should say that these orders were not issued during the period of the present Railway Minister. They have been from 1956 but they have been compiled and published now to insist on the staff that these things must be carried out immediately.

'Hindi training of Staff

12. In-service training in Hindi is obligatory for all Railway servants Class III and above who were less than 45 years of age on 1st January 1961 excluding industrial establishments and work-charged staff."

So all employees, Class III and above, in the Railways, wherever they may be, have compulsorily to have Hindi training and then possess a qualification in Hindi.

"13. The training of the existing staff in Hindi language should be completed by March 1966 and that of new recruits-should continue as long as necessary."

So, whatever may be the age of a person, j even, lone full year is over. But the Railway Board if a man is as old as fifty, or fifty-two years of age, he must be trained in Hindi language immediately. It just does an injustice to the present incumbents who entered service when these regulations were not in force, and the time limit has been fixed as March 1966. How is it possible? Whether satisfactory arrangements have been made to give them the facilities to learn Hindi, all that has not been explained by the Board. The Railway Board simply says, "These are the orders and you must do it by this time." But the Railway Board nowhere has said that the facilities have been given and the people should be trained. Then again, Sir, let me read out No. 14:

"14. Training of the existing staff in Hindi typing and Hindi shorthand should be completed by March 1967, and that of new recruits should continue as long as necessary."

"15. New entrants to Railway service should pass a simple test in Hindi before completion of their training in Railway Training Schools."

So it makes it obligatory and a qualification in Hindi is insisted on before entering the Railway service. It may be said that for recruitment it has not been laid down. But after six months, after his probation, the man is liable to be discharged because he has not passed in Hindi. That goes against the very spirit of the assurances given by the hon. Prime Minister and the hon. Home Minister on the floor of the House and elsewhere. Then it is given here:

'Trainees whose stay in the Railway Training School is for a period up to 3 months should acquire a knowledge of Devanagari alphabets and should be able to read the 1st book of Hindi."

Whether people will be able to acquire a working knowledge or even be able to read the 1st book in Hindi within three months is a matter of opinion and I wonder whether even in schools children will be able to read the 1st book before

says here that the man must learn it within 3 months. How can that be doing justice to the Railway employees?.' Further it says:

"But this need not be insisted on in case of trainees whose stay at the Training School is less than a month's duration. Trainees, whose stay at the Training School is up to 6 months should acquire an elementary knowledge of Hindi and should be able to read and write easy and simple sentences in Hindi."

I wonder whether any person who is in school for three years will be able to read and write simple sentences in Hindi, and still the Railway Board says that within six months, in addition to attending to his own duties, the man should train himself and become a master in Hindi, all within six months.

"Trainees, whose stay at the Training School is for over six months, should be required to pass the 'prabodh' Hindi Examination, Grade I."

So not only the acquisition of an elementary and working knowledge of Hindi is necessary, but they must also pass an examination. Of whose standard, nobody knows anything. What it is, I do not know. What is the standard of Prabodh examination. I do not know. perhaps it may be a very hard one. How can it be possible?

KUMARI MANIBEN VALLABHBHAI PATEL (Gujarat): You say it may be hard. It may be an easy one also.

SHRI T. S. PATTABIRAMAN: Yes, yes. but Hindi children learning their alphabets :st the ages of 3 and 5 study the language for 10 years. Here is a man, a graduate who comes as a clerk for Rs. 55 or Rs. 60 lo the Railways and you want him to learn it in six months. There is a lot of difference. Suppose a person who has

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[Shri T. S. Pattabiraman.] studied Gujarati all his life, or a person who has studied Tamil all his life up *to* the age of 16 or 17, has got to learn Hindi in six months. How is it possible?

SHRI JOSEPH MAI HEN (Kerala): They can study Malayalam and Tamil also.

Simi T. S. PATTABIRAMAN: And then here is something very interesting and 1 hope the hon. Deputy Minister for Home Affairs will also note it.

"Training in Hindi Morse is compulsory to all newly recruited Sigi and will be imparted after one year of duty post but not later than the second year of their service. Promotion, confirmation, etc. will be conditional on their successful training in Hindi Morse."

Sir, this is the most unjust clause that has been made, because to get a complete qualification in Hindi Morse will be difficult.

SHRI JOSEPH MATHEN: This might have been withdrawn by now.

SHRI T. S. PATTABIRAMAN: I made it very clear that this was not in the present Minister's time or the Minister of State's time.

SHRI S. S. MARISWAMY (Madras): Whatever it is, it must be withdrawn.

SHRI T. S. PATTABIRAMAN: This is Railway Board's letter No. E(NG)58-TRI/83, Pt, dated 18th/20th November, 1961.

So, to acquire knowledge of Hindi Morse will take time. To know how to read and write Hindi and also receive messages in Hindi, which means a working knowledge of Hindi, all this will take time and he is supposed to learn all that within 2 years or 1 year. How will it be possible to have knowledge of Hindi and also have good knowledge of Hindi Morse within a

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period of two years? I don't know. I dont understand.

SHRI M. P. SHUKLA (Uttar Pradesh): To say all this about Hindi as if it is not to be learnt is not a proper claim on behalf of the hon. Member. I claim I can learn Tamil in three months.

SHRI JOSEPH MATHEN: Kindly do it.

SHRI M. P. SHUKLA: I am prepared. Kindly do teach me. I will be your pupil just now, before I teach you Hindi in one month.

SHRI T. S. PATTABIRAMAN: Sir, Shri Shukla may be a prodigy or a genius; but here we have to deal with ordinary human beings whose average intelligence is far less than that of Mr. Shukla.

SHRI M. P. SHUKLA: I can teach you Hindi in one month. I can learn Tamil in three months and I can teach you Hindi in one month, if you are prepared to learn it.

SHRI T. S. PATTABIRAMAN:, No, no. That is not the point. I am not denying that you may be a genius and you may not even need that much and you might learn it in fifteen minutes. But we are here dealing with thousands and thousands of people whose average intelligence is very much less. We have to deal with them, not with intelligent people like you or me. I can also add myself to your company, if you like. But this is for the average man, for thousands and thousands of people who do not possess that intelligence or knowledge.

SHRI M. P. SHUKLA: Nothing to be displeased. I only gave you the actual thing. When I was learning in the beginning that was the case and even Tamil I can learn in three months, if you are prepared to teach me. And I can teach up to that standard of Hindi to any friend of mine within one month.

SHRI T. S. PATTABIRAMAN: Sir, I take note of this and \dots

SHRI G. MURAHARI (Uttar Pradesh): Provided he is willing to study.

SHRI T. S. PATTABIRAMAN: No, no. 1 do take note of this and I hope the Education Minister will take notice of it also and curtail the period of education in schools and have only 4 or 5 years for the S.S.L.C. standard and 6 years would be enough for becoming a graduate. So the Education Minister should take note of it, I say. But educational experts differ from what Mr. Shukla says.

SHRI G. MURAHARI: He will never study.

SHRI T. S. PATTABIRAMAN: The hon. Member belonging to the S.S.P., though born and bred in Madras and Andhra, has been in Uttar Pradesh for a long time, say, for 20 years or so, and he has been able to speak a somewhat decent Hindi only now. I do not know whether he can still pass an examination.

SHRI G. MURAHARI: For the information of the hon. Member, I would like to tell him that I have never studied Hindi as such either in school or in college, and I have never passed an examination in it.

SHRI T. S. PATTABIRAMAN: You will never pass an examination as required by the Railway Board. That is what I am saying.

And then you have this here:

"All directly recruited Class I officers are required to pass a Hindi test equivalent to the middle school standard during their probationary period."

And the middle school standard is about the 8th standard.

AN HON. MEMBER: It is an old circular.

SHRI T. S. PATTABIRAMAN: Yes, yes, it is an old circular, may be; but as old wine is good wine, it is still in force. That is the trouble.

AN HON. MEMBER: The circular may be withdrawn.

KUMARI MANIBEN VALLABHBHAI PATEL: Why so much about this circular? What is the use of making a bad atmosphere for nothing in the country?

SHRI T. S. PATTABIRAMAN: The hon. Member might put that question to the hon. Minister. I am unfortunately not a Minister. Here is this fact. Whether it is followed or enforced, I am not in a position to say. But these things are there still. I know the Minister of Railways and the Minister of State for Railways are very sympathetic towards the aspirations and difficulties of non-Hindi areas. I am not saying that I am against Hindi. Let me make that very clear. We want people to learn Hindi because it is going to be the link language and we accept it. I am going to raise it up like that. But yon cannot make people learn Hindi within six months or three months. You will not learn or get knowledge like that. Knowledge is not such an easy thing.

SHRI M. P. SHUKLA: Nobody can learn swimming without entering a tank.

SHRI T. S. PATTABIRAMAN: Yes, otherwise the result will be drowning.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Shukla, let him continue. please.

SHRI A. B. VAJPAYEE: Sir, on a point of information. Is it a fact that these circulars are in force since 1956? If so, may I ask whether any complaints have been received and, if not, why is a new controversy being raised?

SHRI T. S. PATTABIRAMAN: I hope Mr. Vajpayee has understood my speech. He is very proficient in English and also in Hindi and I am sure he has understood my speech. I prefaced my speech by saying that these circulars have been issued a long time back. But they have been again compiled and instructions have been given to say that the doomsday is

[Shri T. S. Pattabiraman.] coming. One year 1966 may be far off in 1956, but 1966 is not far off now. We are already in 1965. So that doomsday is coming and the Railway Board has warned the Southern Railway to warn its employees that the doomsday is coming. And I have to bring that here to the notice of parliamentarians and say that this doomsday should be postponed. Am I wrong in that? I never said that it should not be done.

SHRI BHUPESH GUPTA: You are perfectly right.

SHRI M. P. SHUKLA: 1 think instead of raising this matter in the House, this could have been brought to the notice of the Home Ministry privately and the hon. Member could then avoid a countrywide controversy. We should lessen it now, for it has gone too far.

SHRI T. S. PATTABIRAMAN: No, no. 1 accept that advice. But unfortunately the Home Minister is not responsible for it. It is a Railway document, it is not a private talk. It is a published document, the Southern Railway Gazette.

KUMARI MANIBEN VALLABHBHAI PATEL: I wish the Railway Minister had been told, instead of having n controversy here which will spoil the atmosphere in the country.

AN HON. MEMBER: Why create this controversy?

Shri T. S. PATTABIRAMAN: I am sorry. Speaking the truth may be sometimes very unpalatable. This is the fact and I am bringing it to the notice of the Railway Minister whose sympathies, I know, for the difficulties of non-Hindi areas. So, I am going to make an appeal. I am not objecting to the circulars. What I say is that tnese are working hardship on thousands of people and I am appealing to the Railway Minister to keep in suspense or just postpone it and not to hurry it up. My own allegation is that it is not the Ministry that does it. The Railway Board

is not even aware of the assurances given by the hon. Home Minister and the hon. Prime Minister and I want the Railway Minister to advise the Board to go slow and keep the feelings of the non-Hindi people and also their difficulties in view and keep this thing in abeyance. Do not apply the guillotine in 1965 or 1966.

KUMARI MANIBEN VALLABHBHAI PATEL: Have you not trust in the Minister? If you had told him privately, he would have done it and he would have done it much better than by your raising it in Parliament.

SHRI T. S. PATTABIRAMAN: I am a Member of Parliament and I have to express my feelings and also the aspirations of thousands and thousands of the people in this country in Parliament, because they need the assurance. I do not need the assurance. I know the Minister and 1 know fully well that he is very sympathetic. But the thosands and thousands of the employees must have the assurance from the Minister, and that is only possible by ventilating my views and their grievances through Parliament, and that is why I have taken this opportunity to do that.

SHRI BHUPESH GUPTA: Yes, he is sympathetic in the sense that Brutus was an honourable man.

SHRI T. S. PATTABIRAMAN: I want to repeat that we have full confidence in the Railway Minister and I am sure he will do it and I am not going to be led or to be misled by the hon. Member over there.

1 do not want to take much more of the time of the House. These circulars should be kept in abeyance. (Interruptions.)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Order, please.

SHRI T. S. PATTABIRAMAN: These circulars are issued, they are consolidated and issued now on the 16th November in the Gazette, reminding the people con-

cerned that the doomsday is coming and I am sure that the hon. Minister himself must be aware that there will be difficulty. So I request him to go through all these things and give the people relief by at least postponing them or by just shelving them for the present, in the spirit of the assurances given by the hon. Home Minister and the hon. Prime Minister.

Thank you, Sir.

श्री जगत नारायण (पंजाब) : उप-सभाध्यक्ष महोदय, मुझे इस बात की बडी खशी है कि वर्कर्स में से एक ग्राज हमारे सामने एक स्टेट मिनिस्टर बैठा है । मैं श्रापकी वसातत से उनकी खिदमत में यह कहना चाहता हं कि ग्रगर वे दिल्ली के रेलवे स्टेशन को देखेंगे तो उन्हें पता चलेगा कि वहां पर कितनी ज्यादा गन्दगी होती है और जिससे वे भी भरमिन्दा हो जायेंगे । मैं उनसे यह अर्ज करना चाहता हं कि दिल्ली का जो स्टेशन है वह एक ग्रहम पोजीशन रखता है क्योंकि वहां पर बाहर के बहुत से ट्रिस्ट ग्राते हैं। जब मैं कल जालन्धर से कई ग्रादमियों के साथ फ्लाइंग मेल से ग्राया था तो इस बात का जिक्र कर रहा था कि प्लेट-फार्म में रेलवे वालों ने लैटीन का कोई प्रबन्ध नहीं किया है। जब कोई गाड़ी खड़ी होती है तो रेलवें के जितने बाब और कली होते हैं वे सब गाड़ी के डिब्बे में चले जाते हैं ग्रीर इस तरह से नीचे सब बदब फैल जाती है और जो जमादार वहां पर सफाई करता है वह सब मैले को नाली में डाल देता है जो हर समय मैला बदब देता रहता है। इसलिये मेरी मिनिस्टर साहिब से यह छजं है कि वह इस बात की धोर जरूर तवज्जो दें क्योंकि इससे लोगों के स्वास्थ्य पर खराब ग्रसर गडना है।

जहां तक किराया बढ़ाने का सवाल है वह तो ठीक है और बढ़ाया भी जाना

चाहिये, लेकिन जहां तक पैसेन्जरों को यमेनिटीज देने का सवाल है वहां उन्हें कुछ नहीं दी जाती हैं। जब मैं तीसरे दर्जे के डिब्बे में दाखिल हमा तो उसमें मुझे पंखा नहीं मिला, ग्रगर किसी में पंखे होते हैं तो वे चलते नहीं है। वहां डिब्बों में लाइट नहीं होती है। जो सम्बरान फर्स्ट क्लास के डिब्बों में सफर करते हैं उन्होंने यह बात महसुस की है या नहीं लेकिन मैंने यह बात महसुस की है कि वहां पर बहत सी चीजें नहीं होती हैं । मैं ग्रापको यह बतलाना चाहता हं कि जब मैं एक मर्तवा जा रहा था तो उस रेलवे के डिट्ये में जिसमें मैं बैठा था उसकी सीट के आधे हिस्से में तो टाट लगा हम्रा था भ्रौर थाधे में मोमजामा लगा **हम्रा** था। मैंने उस गाडी श्रोर बैंगन का नम्बर नोट किया है, ग्रगर निनिस्टर साहिब जानना चाहेंगे तो मैं उन्हें चतला सकता हं। श्रगर ग्राप लाइट में पढ़ना चाहते हैं तो लाइट नदारद मिलेगी । पार्लियामेंट के मेम्बरों के लिये तो स्टाफ वाले दोड़ धुप करते हैं कि डिब्बों में उन्हें मुविधा दी जाय क्योंकि वह समझते हैं कि यह मेम्बर हमारी शिकायत कर देगा जिसकी वजह से हमें तनस्वाह नहीं मिलेगी या हमारी तरक्की रुक जायेगी। इसके बावजद भी फर्स्ट क्लास की जो हालत है वह बहुत ब्री है और उसकी तरफ तवज्जो देने की जरूरत है। सरकार को जो रूपया पैसेन्जर अमेनिटीज के खर्च करने के लिये दिया जाता है वह उसको खर्च नहीं करती है। में आपके सामने जो रेलवे की आडिट रिपोर्ट है उसमें से कुछ पढ़ना चाहता हूं। वह इस तरह से है :

"The Audit Report on Railways for 1965 has pointed out that the stipulation that a minimum of Rs. 3 crores should be spent every year on passenger amenities had not been lived up to in the last 13 years.

"The system was introduced in 1950 when the Development Fund was insti-

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tuted for the first time incorporating the Railway Betterment Fund which had existed from 1946.

"The actual expenditure incurred during the last 13 years stood at Rs. 35-43 crores against Rs. 39 crores earmarked for passenger amenities—a shortfall of Rs. 3'75 crores."

ग्रापने 3,375 करोड रुपया जो पैसेन्जरों की ग्रमेंनिटीज के लिये रखा था उसको खर्च नहीं किया ग्रौर वापस कर दिया जिससे मसाफिरों को बहत परेशानी का सामना **करना** पड़ रहा है। आप किराया तो बढ़ाते जाते हैं लेकिन जहां तक पैसेन्जरों की अमेनिटीज का सवाल है उसकी तरफ सरकार ध्यान नहीं देती है। ग्राप ग्राज किसी भी छोटे स्टेशन में चले जाइये वहां पर ग्रापको जो पानी के नल हैं उनमें पानी नहीं मिलेगा। गर्मियों में तो पानी न मिलने से इतनी परेशानी हो जाती है कि जिसको बयान नहीं किया जा सकता है। इसी तरह से जो बड़े-बड़े स्टेशन हैं, जैसे जालन्धर, लुधियाना, ग्रमतसर इनमें नलों की हालत बहुत खराब है और पानी नहीं मिलता है। जो अमेनिटीज पहले, दूसरे धौर तीसरे दर्जे के मुसाफिरों के लिये दी जानी चाहियें वह नहीं दी जाती हैं ग्रीर इस तरह से वह रूपया वापस कर दिया जाता है। जैसा कि मैंने अर्ज किया कि हमारे स्टेट मिनिस्टर एक वर्कर हैं, तो मैं उनसे यह कहना चाहता हूं कि यहां से श्रमतसर तक एक फ्लाइंग मेल जाती है ग्रगर वे उसमें सफर करेंगे तो उन्हें मालूम हो जायेगा कि मुसाफिरों की क्या हालत होती है। आप किसी कूली को एक रुपया दे दीजिये तो आपको सीट मिल जायेगी वरना किसी मसा-फिर के लिये उस गाड़ी में ग्रासानी के साथ बैठना मश्किल काम है। उसमें इतनी भीड होती है कि ब्रादमी बैठ नहीं सकता है। इस गाड़ी में इतनी धक्कमपेल होती है कि श्रीरत मुसाफिरों के लिये तो बैठना ही मुक्तिल हो जाता है। इसलिये मेरी ग्रर्ज यह है कि इस तरह की दो पलाइंग मेल जारी कर देनी चाहियें ताकि लोगों को बैठने के लिये जगह तो मिल जाय।

मैंने दसरे मल्कों की गाडियां देखी हैं ग्रीर कह सकता हं कि वहां पर मुसाफिरों को बहुत ग्राराम दिया जाता है। मैंने फार-मसा, साउथ कोरिया ग्रीर हांगकांग की गाडियां देखी हैं जहां पर मसाफिरों को बड़ा म्राराम दिया जाता है । उन गाडियों में उतने ही टिकट इस्य किये जाते हैं जितने कि मसाफिर चहते हैं। उन गाडियों में कोई भीड नहीं होती है ग्रीर खड़े होने के लिये भी खास नम्बर होते हैं कि उतने ही ब्रादमी उस गाड़ी में खड़े होकर चल सकेंगे और उतने नम्बरों से ज्यादा आदिमियों को चढने नहीं दिया जाता है। लेकिन यहां का यह हाल है कि जब तक ग्रापको कोई कूली गाड़ी में नहीं बैठा देता है तब तक आप नहीं बैठ सकते हैं। ग्रीर कली भी गाडी पहुंचने से पहले या जब गाडी आती है दौड़कर एक बैग सीट में रख देता है तब सीट मिलती है। जहां तक तीसरे दर्जे में रिजर्वेशन करने का सवाल है, मैंने अपनी आंखों से देखा कि कई स्लीपिंग कोचेज खाली वले जाते हैं. कम्पार्टमेंट खाली चले जाते हैं, मगर जब बाब से रिजर्बेशन करने के लिये कहा जाता है तो वह कहता है कि सीट नहीं है। ग्रगर कोई ग्रादमी टेलीफोन से सीट रिजर्व कराना चाहता है तो उससे कहा जाता है कि स्टेशन पर चले बाइये स्रौर बाब को दो रूपया दे दीजिये तो सीट रिजर्व हो जायेगी ग्रीर स्लीपिंग बर्थ मिल जायेगी । इन चीजों की तरफ ग्रापको तवज्जो देनी चाहिये कि इस तरह की बात स्टेशनों में क्यों होती है।

इसके साथ ही साथ में यह अर्ज करना चाहता हूं कि क्या आपने कभी यह सीच कि इस तरह से हक्मत को कितना लास हो रहा है। मैं भ्रापकी खिदमत में ग्राडिट रिपोर्ट में से कुछ पढ़ देना चाहता हं जो इस तरह से है :--

"According to the report, a sum of Rs. 25-9 lakhs representing the cost of electric current and other charges recoverable from the Railway employees was outstanding on March 31, 1964 in the books of the Central, Northern, North-Eastern Railways, Southern and South Eastern Railways. This accumulation of arrears-in some cases from 1949-50, was generally attributed to delays in taking meter readings and preparing statements which caused difficulties in locating the staff."

इस तरह से उन्होंने लास गिनाये हैं जो कि एक करोड से ज्यादा हैं। इस तरह से जो लास हो रहा है उसकी ग्रापको देखना चाहिये। इस तरह के लास नहीं होने चाहियें क्योंकि एक तरफ तो ग्राप किराया बढाते हैं ग्रीर दूसरी तरफ ग्राप के लास इस तरह से होते जाते हैं। आपको इस बात की कोशिश करनी चाहिये कि इस तरह के जो लासेज होते हैं वे खत्म हों। इसलिये में ग्रापसे ग्रर्ज करना चाहता हं कि ग्रापको इस बात की तरफ ध्यान देना चाहिये।

जब हम गाड़ी में सफर करते हैं तो हमें पंखे ग्रौर दसरी चीजें नहीं मिलती हैं। जब किसी रेलवे अधिकारी से पूछा जाता है तो वह कहता है कि चोरी चला गया है। इसी तरह से इस रिपोर्ट में यह भी लिखा हवा है कि :

"In New Delhi goods shed a private Arm of forwarding agents has been operating cranes for several years now and this has so far resulted in a loss to the Railways of Rs. 1-73 lakhs.

इस तरह की कई बातें इस ग्राडिट रिपोर्ट में लिखी हुई हैं जिनकी तरफ मिनिस्टर साहब को ध्यान देना चाहिये। तरफ ग्राप को पुरा ध्यान देना चाहिये। जहां ग्राप इतना खर्चा कर रहेहैं ग्रौर उसके लिये रेलवे का किराया बढ़ा रहे हैं, वहां खर्चे को पुरा करने के लिये उस ढंग से कोशिश नहीं होनी चाहिये, जैसा कि पहले मेरे एक सवाल के जवाब में बताया गया था। यहां पर रेलवे स्टेशन पर जो वेह ब्रिज है, जिस में गाडियां तौली जाती हैं, उसके बारे में सवाल करने पर जवाब यह दिया गया कि उस वेह बिज को रिपेयर करना था. इसलिये पांच सात दिन उससे काम नहीं लिया गया ग्रीर सारा उसका लास 870 रुo बताया गया । मेरे पास उस सवाल का जवाब पड़ा है। मगर जो मुझे बताया गया है वह यह है कि उस वेह ब्रिज के खराब होने से, जो तीन महीने खराब पड़ा रहा, गाडियां वेह होने के लिये यहां से भडिटा भेजी जाती रहीं। एक गाडी के हाल्टिंग चाजेंज 200 रु० होते हैं ग्रीर वहां से गाडियां भटिंहा जाती रहीं, यहां नई दिल्ली स्टेशन पर आती रहीं और गाजियाबाद जाती रहीं और उन पर सारा लास तीन लाख रुपये के करीब हुआ। मगर मेरे सवाल का जो जवाब दिया गया, उसमें सिर्फ 870 रु० लास दिखलाया गया तो मैं ग्राप की खिदमत में यह अर्ज कर रहा था कि रेलवे को लासेज बहुत हो रहे हैं ग्रीर उन लासेज को पुरा करने के लिये यह जो आपका उसूल है, वह ठीक नही है। उसका बोझा श्राप को बेचारे मुसाफिरों पर नहीं लादना चाहिये क्योंकि वैसे ही दिन पर दिन लोगों का खर्चा बढ़ रहा है, लोगों की तनख्वाहें कम हैं, और अब आप यह किराया भी बढाते चले जायें, तो लोग ग्रपने खर्चे कैसे

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[श्रः जगः नारायण]

मीट कर सकते हैं। यह तो है ग्रमेनिटीज के मृताल्लिक ।

दूसरी बात मैं यह अर्ज करना चाहता हूं कि यह जो कंजेंशन होता है स्नापकी फ्लाइंग मेल्स में या दूसरी मेल्स में, उसके कम करने के लिये जो मेन रेलवे जंबणन्स हैं वहां से 70-80 मील तक गाडियां चलाई जांय या डीजल गाड़ियां चलाई जायं। इस तरह ऐसे जो मसाफिर इन मेल ट्रेन्स में सफर करते हैं, जिनको थोड़ी दूर जाना होता है या जिनको 80 मील, 70 मील, 60 मील या 40 मील सफर करना होता है, वे इन कम दूरी की चलने वाली ट्रेनों पर सफर करेंगे और जो लम्बे सफर करने वाले मुसाफिर हैं, जिनको फर्ज कीजिये कहीं दूर से दिल्ली स्नाना है या स्नीर स्नागे जाना है, उनको मेल ट्रेन्स में ज्यादा जगह मिल जायगी और उनमें यह जो रश होता है, बह कम हो जायगा। तो इसके मुताल्लिक भी वजीर साहिब को ध्यान देना चाहिये कि जो मेन रेलवे जंक्शन्स हैं, वहां से 30, 40, 60 मील तक गाड़ियां चलाई जायं ताकि ग्रभी जो मेल ट्रेन्स में मुसाफिरों कारण है, वह कम हो जाय ग्रीर जो लम्बे सफर करने वाले मुसाफिर हैं, वे ग्रासानी से सफर कर सकें। तो इस तरफ़ भी हमारे वजीर साहिब को ध्यान देना चाहिये।

एक बात मैंने पिछली दफा भी अर्ज की थी, लेकिन मुझे मालुम नहीं है कि उसका क्या जवाब दियागयाथा। मैं फिरयह ग्रर्ज करूं∙ा कि हमारे डाक्टर साहिब थोड़ी तकलीफ करें श्रीर यहां पर रेलबे के पार्सल ग्राफिस में जाकर के देखें कि वहांपर कितना बुरा हाल है, वहांपर फल सड़ रहे हैं, गल रहे हैं, लेकिन वहां तरीका क्या हैकि जब तकडाक्टर ग्रा करके यहन कहै कि यह जो बास्केट है, यह रद्दी हो गई

है, उसको फेंक दो, तब तक वहांका जो रेलवे क्लर्क है, वह उस बास्केट को रही में नहीं फेंक सकता है या कहीं भेज नहीं सकता है।

इसी तरह यहां के क्लोक रूम में इतना रण होता है कि वहां सामान रखने में या वहां से सामान लेने में काफी दिक्कत होती है। वहां पर सिर्फ दो श्रादमी हैं ग्रीर उनसे बात करने में ही इतनी देर लग जाती है कि कई दफा क्लोक रूम से सामान लेने में बीस-बीस ग्रौर पच्चीस-पच्चीस मिनट लग जाते हैं। सिर्फ दो ब्रादमी होने से उसका भी पता नहीं होता हैकि किसका सामान कहां पड़ा है। उनका एक ग्रसिस्टेंट होता है ग्रौर वह मुसाफिरों से कहता है कि जरानजर मार लो कि ग्रापका सामान कहां है। ग्रगर कोई मुसाफिर ग्रपना कोई निशान बताता है, तो वे कहते हैं कि ग्रन्छा ग्रपना सामान ले जाश्रो। इस ढंगसे वहांपर सिलसिला चलता है। इस तरफ भी ग्राप को ध्यान देने की जरूरत है।

वाइस चेयरमैन साहिब, ग्राप भी सफर करते हैं ग्रीर ग्राप यह देखते होंगे कि यहां जो मेन रेलवे स्टेशन है, उसकी कितनी बुरी हालत है। जब मैं फारमोसा गया था और वहां ट्रेन में सफर कर रहा था, तो मैंने वहां देखा कि हर देन में फिजिडेयर लगे हुये थे ग्रीर उनमें छोटे-छोटे रूमाल ग्रीर तौलिये रखे हये थे। ग्रगर ग्राप गर्मी से ब्रायें, तो वे ठंडे तौलिये ब्रापके हाथ में दे देते थे ताकि ग्राप रिफोश हो सकें ग्रीर ग्रगर सर्दी हो तो वेगर्मतौलिये देदेतेथे, ताकि ग्राप रिफ्रेश हो सकें। तो वहां के फर्स्ट ऐंड सैकेंड क्लास में इतनी ग्रमेनिटीज हैं। लेकिन यहां ग्रापके फर्स्ट क्लास में हालत यह है कि ग्रगर रात में किसी मुसाफिर को पढ़ना हो, तो

उसके लिये कोई ऐसी लाइट नहीं होती है जिसमें वह खुद पढ़ सके ग्रीर उसकी रोशनी दूसरों पर न पड़े । स्राप मुसाफिरों से पूराफर्स्टक्लास का किराया चार्ज करते हैं, लेकिन उसकी यह हालत है कि उसमें लाइट नहीं होती है। मैं मेम्बरान पालियामेंट की बात नहीं कह रहा हं बल्कि श्रीर लोगों की बात कह रहा हं। तो इस तरफ भी ग्रापको पूरा ध्यान देना चाहिये ।

Bill, 1965 and

खासतीर से मैं स्टेट मिनिस्टर साहिब से यह कहंगा कि वे मेन दिल्ली स्टेशन पर जायं ग्रीर वहां जा करके देखें कि कितनी बरी हालत है और मसाफिरों को वहां गाडी पर चढ़ने में कितनी तकलीफ होती है। वहां कोई सफाई नहीं रहती है। वहां हर प्लैटफार्म पर श्रापको पानी नहीं मिलेगा । टड्डी जाने वाले मुसाफिरों को बडी मसीबत का सामना रहता है। वे यह देखते फिरते हैं कि कौन सी गाड़ी खड़ी है ग्रीर उसमें टट्टी जाने की कोशिश करते हैं।

(Time hell rings.)

समय की घंटी बज गई है। इसलिये में बजीर साहिब से सिर्फ यही अर्ज करूंगा कि वे खद दिल्ली रेलवे स्टेशन पर जा कर के देखें ग्रीर ग्रगर वे खुद न जा सकें ग्रीर मझे साथ ले जाना चाहें, तो में उनके साथ जाने के लिये तैयार हं ग्रीर मैं उनको दिखाऊंगा कि वहां की कितनी बरी हालत है। इसलिये उनको इस तरफ जरूर ध्यान देना चाहिये।

SHRI BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, only one or two points. The first point is about the new flag station called the Bidhan Chandra Nagar Flag Station which was set up at the time of the 69th annual session of the Indian National Congress. I should like

to know how much money was spent for setting up that particular station and what use was made of it and whether it was necessary at all to set up that station because there were other stations nearby. People could easily use those stations. It appears that it was done by the Central Government and the Railway Board and the Railway Administration only to please the leaders of the Congress Party in West Bengal. There was really no need for this station being set up and when this matter came up for public criticism in the West Bengal Press, Mr. Atulya Ghosh, our dear friend, made a statement

SHRI ARJUN ARORA (Uttar Pradesh): He is our dear friend and your nightmare.

SHR, BHUPESH GUPTA: . . . saving that the station had been set up for permanent use; that is to say, it would continue. And not only that. he criticised . . .

SHRI M. P. SHUKLA: This is not for the first time that such a thing is done. This practice has been continuing for a long time. Even during the British days stations were set up where the Congress assembledtemporary stations—for the use of the public and they used to be commercially useful.

SHRI BHUPESH GUPTA: We shall presently come to the question whether the public used it, what was the commercial part of it and whether it was temporary or permanent.

SHRI M. P. SHUKLA: For the Magh Mela every year temporary stations used to be set up and it used to fetch a large amount of revenue to the Railways. If the Railways found that there would be people assembling anywhere in large numbers and it would be commercially useful as a means of earning money, they always used to do that.

SHRI BHUPESH GUPTA: I am deeply impressed by the hon. Member's knowledge of the Railways. I wish that he t»

[Shri Bhupesh Gupta.] made a Deputy Railway Minister some day. The nation will be gaining though the Railways may be

The "Statesman" criticised the manner in which that organiser organised this particular session of the Congress and in that connection they brought in this question of this particular station, the Bidhan Chandra Nagar Flag Station. And do you know what happened? The great organiser of the Congress session, Shri Atulya Ghosh made a public statement, saying that it was not true that the station was temporary. He firmly said in his statement that the station had been set up to continue as a permanent feature on the railway lines there: that is to say, it would continue. He made it absolutely clear in that statement that it was not a temporary arrangement whatsoever, nor had it been set up with a view to helping the Congress session. He said that it had been set up for the convenience of the public. This was his statement and on the basis of his statement which he genuinely or not so genuinely believed to be true, he critised the Statesman" for having brought in this particular issue. And you will be surprised that the same "Statesman" carried a picture of the station being demolished. The Railway Minister said that it had been set up temporarily and it was going to be demolished. Here you see one leader of the Congress Party—by the grace of the Party a Minister—telling the public that the station had been set up for a temporary

use and, in fact, was demolishing 5 P.M. the station, and another leader of

the Congress Party-may be a king-maker or queen-maker I do not knoww; s claiming that the station was permanent

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAO SINGH): It was proved that it was not set up to please him.

SHRI IOSEPH MATHEN: From the statement, we could easily understand that it is the Minister who has to say whether it is a permanent structure or not and it

is not for Mr. Atulya Ghosh. That is quite evident, quite clear.

SHRI BHUPESH GUPTA: It is a ease of intelligence being at a discount on that side of the House, the Treasury Benches. I still do not understand it. I can tell you that. But Mr. Atulya Ghosh did not wait for the Railway Minister to speak.

SHRI M. P. SHUKLA: What are you objecting to-to Mr. Atulya Ghosh's statement or to the construction of the railway slation?

SHRI BHUPESH GUPTA: I am objecting to everything. I am objecting to the station being set up in this manner. I am objecting to Mr. Patil obliging the Congress leaders. I am objecting to Mr. Atulya Ghosh's statement, which has been proved to be false.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta, it is time to adjourn.

SHRI BHUPESH GUPTA: Thank you, I will continue tomorrow.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You finish your speech. You may take a few minutes.

SHRI BHUPESH GUPTA: No, no.

SOME MEMBERS: Let him continue.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House wants to listen to you. What has to be done?

SHRI BHUPESH GUPTA: Do not have that precedent. It is not a very fundamental, profound speech. I will continue tomorrow.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stands adjourned; ill 11 A.M. tomorrow.

> The House then adjourned at two minutes past five of the clock till eleven of the clock on Wednesday, the 24th March, 1965.